

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

EXECUTION APPLICATION NO. 42 OF 2019

IN

ORIGINAL APPLICATION NO. 124 OF 2015

In the matter of:

SUMITRA DEVI

...Petitioner

Versus

STATE OF RAJASTHAN & ORS.

...Respondents

INDEX

S.No.	Particulars	Page No.
1.	Affidavit on behalf of Rajasthan State Pollution Control Board	
2.	ANNEXURE A-1 comparative statement of the 88 samples	
3.	ANNEXURE A-2 The analysis reports of the 88 samples so collected (COLLY.).	
4.	ANNEXURE A-3 True copies of the aforesaid show cause notices	
5.	ANNEXURE A-4 comparative chart of the 81 samples	
6.	ANNEXURE A-5 True copies of the show cause notices	

COUNSEL FOR THE RESPONDENT

**Adhiraj Singh Rajawat, Advocate
Email:- adhiraj.advocate@gmail.com**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

EXECUTION APPLICATION NO. 42 OF 2019

IN

ORIGINAL APPLICATION NO. 124 OF 2015

In the matter of:

SUMITRA DEVI

...Petitioner

Versus

STATE OF RAJASTHAN & ORS.

...Respondents

**AFFIDAVIT ON BEHALF OF RAJASTHAN STATE
POLLUTION CONTROL BOARD**

**(STATING THE COMPLIANCES OF THE
JUDGEMENT/ ORDER DATED 12.12.2017)**

I, Vivek Goel S/o Shri N. C. Goel, aged 52 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Bhiwadi (Rajasthan) do hereby swear and depose as under:-

1. I am presently working as the Regional Officer of Rajasthan State Pollution Control Board, Bhiwadi (Rajasthan) (for short, 'the Pollution Board'). I am, therefore, competent to depose and swear the present affidavit.
2. The present affidavit is based not only on my personal knowledge but also from the information derived by me from the officers dealing with, concerned with and relating to the subject matter in reference and the knowledge derived by me from the records maintained by the Pollution Control Board in the normal course of its business.
3. That *vide* judgement / Order dated 12.12.2017 passed in O.A. No. 124 of 2015, titled as "Sumitra Devi Vs Central Pollution Control Board &

Others, as also in other connected matters, this Hon'ble Tribunal, *inter alia*, passed the following directions specific to the Pollution Control Board:-

3.1 The Pollution Control Board, CPCB, Department of Environment and State of Rajasthan shall conduct the joint inspection and ensure the compliance of the directions passed against RIICO as well as the CETP Operating Society regarding the operation of the CETP and discharge therefrom at its outlet point to ensure that all the parameters including that of faecal coliform or total coliform are maintained within the prescribed limits.

3.2 Out of the 346 industrial units which have consent to operate, shall be subjected to an inspection by the joint inspection team consisting of Pollution Control Board, RIICO and the representative of the State Government. Those would be subjected to comprehensive inspection, for which a report will be prepared, particularly in relation to source of water and utilisation thereof, the effluent standards, functioning of the preliminary treatment plant and whether they are adhering to terms and conditions of the consent to operate granted to the said industrial units by the Pollution Board.

If any of the said industrial units is found to be defaulting, they shall be shut down forthwith without any further notice.

3.3 The 137 industrial units whose applications for consent to operate are pending with the Pollution Control Board, shall also be subjected to the inspection by the joint inspecting team (consisting of Pollution Control Board, RIICO and the representatives of the State


Regional Officer
Raj. Pollution Control Board
Bhiwadi

Board). The said applications of the said industrial units for renewal shall be dealt with and disposed of in accordance with law.

3.4 The 652 industrial units, whose details were not furnished at that time, if out of them any of the said industrial units shall be operating without obtaining consent of the Pollution Control Board or discharging any effluent, the same shall be shut down.

3.5 The joint inspection team was also to conduct a survey to find out as to how many, out of 652 industrial units, are existing, how many of them are using the spaces provided for them for godown/offices *etc.*

3.6 The Pollution Control Board and the Department of Environment shall maintain due surveillance and collect samples on regular intervals to ensure that there is no pollution.

3.7 The inspection reports as well as the analysis reports shall be placed in public domain.

The judgement / Order dated 12.12.2017 is a matter of judicial record and may kindly be perused for its true contents and the specific directions to the Pollution Board.

4. In the captioned proceedings, which are for the execution / enforcement of the aforesaid judgement / Order dated 12.12.2017, this Hon'ble Tribunal was pleased to pass an Order dated 13.11.2019, *inter alia*, directing the Pollution Control Board, CPCB and Department of Environment of State of Rajasthan to conduct the joint inspections of the industrial units. A joint committee of MoEF&CC, CPCB and Pollution Control Board were directed to furnish factual and action taken report in the matter.


Regional Officer
Raj. Pollution Control Board

The Order dated 13.11.2019 may be perused for its true scope, contents and effect.

5. The records reveal that when the proceeding were taken up by this Hon'ble Tribunal on 04.02.2021 on an application filed by the Haryana Pollution Control Board, this Hon'ble Tribunal was pleased to note the status of compliances of directions of this Hon'ble Tribunal in its aforementioned judgement / Order dated 12.12.2017 as sought from the joint committee of MOEF&CC, CPCB and Rajasthan Pollution Control Board with CPCB being the Nodal Agency.
6. A perusal of the said report shall reveal that the Pollution Control Board was reported to be compliant of the directions passed by this Hon'ble Tribunal.
7. The aforesaid Order dated 04.02.2021 also noted a compliance status of the Order dated 28.01.2020 passed by this Hon'ble Tribunal. Even a perusal of the same shall reveal that the Pollution Control Board has been reported to be complying with all the directions passed by this Hon'ble Tribunal.
8. A perusal of the aforementioned Order dated 04.02.2021 shall further reveal that this Hon'ble Tribunal was of the view that STPs were not functional due to silt deposition in the inlet lines and they were not receiving the full quantity of the waste because of non-connectivity of sewer lines. Also, the waste water was getting accumulated in the open line and the treated waste water was also not being utilised but was getting accumulated; RIICO had not finalised the ZLD project plan at CETP inspite of sanction of funds; RO plants installed in seven


Regional Officer
Raj. Pollution Control Board

villages were not operational; and the industrial effluents from Dharuhera Industrial Area was mixing with the waste water.

As may be noted that none of these observed inactions, if at all, whether relating to non-functionality of STPs or non-treatment of waste water or non-finalisation of ZLD Project by RIICO or non-operations of RO Plants, is within the ambit and directions to the Pollution Control Board.

The said reports submitted by CPCB may be perused, more so for the compliances by the Pollution Control Board.

9. The aforesaid Order dated 04.02.2021 further observed that the CETP by RIICO as well as of its operating society was not complying consistently and there were alleged to be certain inconsistencies in the number of samples collected by the Pollution Control Board and exceeding the prescribed limits, as also that RIICO was alleged to be violating the SWM Rules of 2016.

Accordingly, this Hon'ble Tribunal was pleased to direct the CPCB to undertake the compliance verification.

The said compliances report dated 13.10.2021 has since been filed by CPCB and may be perused, particularly for the compliances undertaken by the Pollution Control Board.

10. It was in view of the allegations made by the intervener, Mr. Rahul Maheshwari that this Hon'ble Tribunal was pleased to direct the Chairman of the Pollution Control Board to remain present by video conference.


Regional Officer
Raj. Pollution Control Board
Bhiwadi

The aforesaid Order dated 04.02.2021 is a matter of judicial record and may be perused for its true contents and directions, particularly against the Pollution Board.

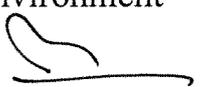
11. That in addition to the aforementioned Reports by CPCB, in compliance of the directions by this Hon'ble Tribunal to the Pollution Control Board in its judgement / order dated 12.12.2017, it is stated that -

i) 88 samples were collected from the outlet of the CETP, Bhiwadi, Rajasthan being operated by RIICO and / or the CETP Operating Society appointed by it during the period 01.01.2018 and 30.09.2021, on fortnightly basis. A comparative statement of the said samples so taken is annexed hereto as ANNEXURE A-1 and the analysis reports of the said 88 samples so collected are also annexed hereto as ANNEXURE A-2 (COLLY.).

ii) Out of the 88 samples so collected from the outlet of CETP Bhiwadi, Rajasthan, a total of 55 samples were found exceeding the permissible limits on different dates. Therefore, 14 show cause notices over the period of time were issued to the Special Purpose Vehicle ('SPV') Company so constituted by RIICO and / or CETP Operating Society, as the case may be.

The true copies of the aforesaid show cause notices are annexed hereto as ANNEXURE A-3 (COLLY.).

iv) In compliance of the aforementioned judgement / Order dated 12.12.2017, when it was noticed that the discharge from the CETP outlet was not within the prescribed limits, the Pollution Control Board imposed the environment compensation @ Rs.50,000/- per default. Pollution Control Board has imposed total environment


Regional Officer

compensation of Rs. 27.50 Lacs and a total sum of Rs.7.50 lakhs as environmental compensation has been recovered from it.

v) Besides the Pollution Control Board has also filed a criminal prosecution against the said concerned agency and its office bearers in the Court of the learned Chief Judicial Magistrate, Bhiwadi, Rajasthan under the provisions of the Water Act, 1974 being Case No. 1942 of 2016. The said criminal prosecution is *sub judice*.

vi) It is worth-while to mention here that online continuous effluent quality monitoring system has been installed in September 2018 at the outlet of the CETP for monitoring the flow and quality of the treated effluent. The data for the period June 2021 and onwards shows that the treated effluent in general had conformed to the prescribed standards.

12. So far as details of STPs are concerned, the sampling is being done on regularly by the Pollution Control Board.

i) During the period 27.12.2017 to 30.09.2021, 81 number of samples were collected from the STPs. A comparative chart of the samples so collected is annexed hereto as **ANNEXURE A-4**.

ii) Out of the 81 number of samples so collected, 25 were found to be exceeding the limits on one or the other parameters. Accordingly, show cause notices were issued by the Pollution Control Board for the said violations.

The true copies of the aforesaid show cause notices are annexed hereto as **ANNEXURE A-5 (COLLY.)**.

iii) There are total five number of STPs installed in Bhiwadi, Rajasthan. Out of which, one STP is operational since 2012 and four


Regional Officer

were installed after the aforesaid judgement / Order dated 12.12.2017 passed by this Hon'ble Tribunal. Additionally, one more STP is under construction at Khanpur. Unfortunately, its construction is reported to have been stayed by the Hon'ble High Court.

iv) Besides the above, the Municipal Council of the area has reported to have constructed three Sewage Treatment Systems (based on Phytoid bed technology) at Village Shadod, Godan and Udaipur.

13. So far as the Solid Waste Management issue is concerned –

i) RIICO has constructed a shed of Material Recovery Facility (MRF) for proper disposal of solid waste being generated from Bhiwadi Industrial Area. The machineries for the said facilities have arrived at the site. Presently, the construction of a Guard Room is in progress. It is reported that the installation of the machineries will commence after construction of the Guard Room is completed and the power supply connection is provided by the electricity company/board.

ii) As per the information made available, RIICO and/ or the SPV have to take action for making the MRF operational and door-to-door collection of waste from the industrial premises.

iii) It has further been informed that the SPV so constituted has entered into an agreement with *Sarthak Samudayik Vikas Avam Jan Kalyan Sansthan (SARTHAK)* to run the facility for segregation and recycling of waste collection of solid waste material from the industries etc.



Regional Officer
Raj. Pollution Control Board
Bhiwadi

iv) The work being in progress and is still not completed, the formal authorization under the SWM Rules has not been sought from the Pollution Control Board so far.

14. The Pollution Control Board times and again has been taking initiative of convening the meeting with all the stakeholders including RIICO Local Self Government Agency, PHED, Bhiwadi Industrial Development Authority, Municipal Council, SPV and Association of Industries at Bhiwadi including to discuss and review the status of compliances of the directions passed by this Hon'ble Tribunal in its judgement / Order dated 12.12.2017. The meetings were lastly held under the Chairmanship of the Chairperson of the Pollution Control Board on 01.04.2021, 29.06.2021, 01.09.2021 and 04.10.2021 which were attended by all the aforementioned stakeholders.

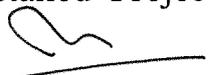
The Pollution Control Board states that the outcome of the said meetings may be summarised as follows:-

- i) RIICO has invited tenders and after evaluation of technical bids, opened financial bids for up-gradation of CETP including laying of closed conduits for transporting untreated effluent upto the CETP and pipelines for supplying treated effluent to industries. Work order is yet to be issued by RIICO. As per terms and conditions of the tender, completion of the work will take around 18 months.
- ii) There is need to expedite issue of work order by RIICO and commencement of work for up-gradation of CETP at Bhiwadi.
- iii) Till the CETP is up-graded upto ZLD, the industrial units have agreed to utilise the treated effluent for development of green


Regional Officer

belt within their premises provided treated effluent is supplied upto their door step. RIICO has been directed to explore feasibility and lay down pipelines upto door step of units for utilising treated effluent on the lines of reuse by M/s Honda Cars India Pvt. Ltd. and M/s G-Tekt India Pvt. Ltd. Tapukara.

- iv) For MRF (Material Recovery Facility), a shed has been constructed by RIICO and work of construction of guard room and taking electricity connection is in progress. Machineries have arrived at the site and an agency (SARTHAK) has been engaged to operate the facility. SRATHAK will collect non-hazardous solid waste from the door step of units, transport upto the facility for further processing.
- v) PHED has been directed to continue supply of potable water in all the eight affected villages till water supply pipe lines are laid upto door step of consumers of these villages.
- vi) Cleaning of choked sewer lines is being done by BIDA. After cleaning, the sewer lines will be handed over to Municipal Council. Thereafter, sewage will start flowing upto STP for further treatment.
- vii) Trials for bioremediation of sewage are going on in one drain at Bhiwadi. After trials, bioremediation of sewage will be done by the local body/ BIDA.
- viii) In view of the geographical location/ spread of the area and intermingled jurisdiction of authorities, there is a need for an integrated plan for management of sewage and storm water of the entire area. As per Municipal Council, Detailed Project


Regional Officer

Report (DPR) for the urban area have already been prepared under AMRUT.

- ix) BIDA and Municipal Council shall discuss and prepare an integrated plan for segregation of sewage from industrial effluent/ storm water and management of sewage and storm water of the entire area. BIDA shall prepare DPR for the integrated plan wherein the DPR prepared under AMRUT for urban area shall also be factored in. Implementation of the integrated plan may be in phases.
- x) Bids for preparing DPR for Integrated Plan have been invited by BIDA, who is likely to issue work order soon, as informed during the meeting on 04.10.2021. The DPR for Integrated Plan might be prepared within two months after award of work. BIDA informed that sewage management of city area will be included in the integrated plan and management of sewage of left out area will be taken care of by Municipal Council. LSG informed that missing link of sewer line and sewage management of left out area will be included in AMRUT II Yojana.

15. The Chairperson of the Pollution Control Board has been personally visiting the sites at Bhiwadi and its surrounding areas with a view to take stock of the overall situation and see the locations and conditions where industrial effluent and domestic sewage flows and is discharged. It was lastly undertaken on 01.09.2021 in the presence of Member Secretary RSPCB, District Collector Alwar, CEO BIDA, CEE RSPCB, Officers of RIICO, Officers of Municipal Council,


Regional Officer

Regional Officer (Bhiwadi) and other officials of State Board. The following sites were visited by all concerned:-

- a) Sites of drain, carrying waste water to Dharuhera and point of waste water flow near Nagina Garden
- b) Water accumulation point, Khuskhera
- c) Water accumulation point, Village Amlaki/ Shadod
- d) Different drains carrying industrial effluent, sewage and storm water.
- e) Solid waste dumping site, Rampura Mundana

The observations made during the said visit are as under:-

- A. The effluent discharged by units of industrial area is conveyed through open drains. The same drains also carry sewage discharged from residential/ commercial areas.
- B. The open drains are meant for carrying storm water during rains. So, during rains, the drains start overflowing and a mixture of storm water, industrial waste water and sewage spreads all over the roads and the entire area is flooded with water. All roads are submerged in water, muck/ filth spreads all over the ground causing nuisance in the area and great inconvenience to the public.
- C. Four operational STPs are owned by Municipal Council and one by BIDA. Similarly, sewer lines/ storm water drains are also partly owned by Municipal Council and rest by BIDA.
- D. The area under Municipal Council and BIDA is in close proximity and industrial area of Bhiwadi town is also almost adjacent.



Regional Officer
Raj. Pollution Control Board

- E. The problem of sewage management is almost in the entire area and includes (1) areas not having sewer lines, (2) house connections not given, (3) STPs are underutilized, (4) STPs are inadequate, (5) treated sewage is not used but discharged.
- F. In view of the geographical location/ spread of the area and intermingled jurisdiction of authorities, there is a need for an integrated plan for management of sewage and storm water of the entire area. As per Municipal Council, DPR for the urban area have already been prepared under AMRUT
- G. BIDA and Municipal Council shall discuss and prepare an integrated plan for segregation of sewage from industrial effluent/ storm water and management of sewage and storm water of the entire area. BIDA shall prepare DPR for the integrated plan wherein the DPR prepared under AMRUT for urban area shall also be factored in. Implementation of the integrated plan may be in phases.
16. In view of above, it is requested that this Hon'ble Tribunal may be pleased to take note of the compliances undertaken by the Pollution Control Board of the judgement /Order dated 12.12.2017, within its power and jurisdiction.

Such other or further directions as this Hon'ble Tribunal may deem fit, proper and appropriate in the facts and circumstances of the case may be passed which the Pollution Control Board is obliged and bound to comply with within its power and jurisdiction in the larger interest of the environment and the public.



DEPONENT

Regional Officer
Raj. Pollution Control Board

VERIFICATION:

Verified at ...Bhiwadi!... on this 20th day of October, 2021
that the contents of the above affidavit are true and correct to my
knowledge based upon the information derived from the official
record and the records maintained by the Pollution Control Board in
the normal course of its business and no part of it is false and nothing
material has been concealed therefrom.


DEPONENT
Regional Officer
Raj. Pollution Control Board

RAJASTHAN STATE POLLUTION CONTROL BOARD
COMPARATIVE STATEMENT
Analysis Results of CETP, Bhiwadi



Outlet of CETP, Bhiwadi

Parameters	Meer & CC Notification Dated 01.01.2016 for treated effluent quality standard into inland surface water For CETP	18.01.2018	25.01.2018	05.02.2018	15.02.2018	22.02.2018	09.03.2018	16.03.2018	22.03.2018	06.04.2018	23.04.2018	14.05.2018	25.05.2018	06.06.2018	20.06.2018	09.07.2018	26.07.2018	08.08.2018	27.08.2018	17.09.2018	28.09.2018	12.10.2018	30.10.2018	12.11.2018	29.11.2018	14.12.2018	09.01.2019	24.01.2019	08.02.2019	19.02.2019	11.03.2019
pH	6.0 - 9.0	7.48	7.37	7.34	7.37	7.25	7.04	7.31	6.99	7.32	6.45	6.90	7.01	7.10	6.96	7.16	7.46	6.88	6.82	7.08	7.08	6.69	7.39	6.87	7.14	8.00	8.60	7.26	6.78	7.35	7.37
Total Suspended Solids mg/l	100	24	24	52	46	50	42	51	63	10	20	27	21	19	30	35	47	30	44	60	66	43	59	59	80	71	19	33.3	40	45	49
Chemical Oxygen Demand (COD) mg/l	250	220	275	189	174	276	110	162	130	72	86	137	156	130	161	128	218	137	223	184	272	264	231	156	436	372	153	226	294	246	374
Bio-Chemical Oxygen Demand (BOD) (5days at 27° C) mg/l	30	33	58	32	28	49	19	32	23	15	22	26	27	20	21	17	38	26	33	36	47	39	29	24	76	52	18	24.5	46	24.5	53
Oil & Grease mg/l	10	5	9	1	3	3	1	2	2	NT	1.5	3	2	1	2	2	6	4	8	6	7	6	8	6	8	1	NT	3.7	5	3.05	4.75
Fluoride F mg/l	2.0	0.82	1.0	1.19	0.94	1.43	1.56	-	1.55	1.74	1.53	0.93	1.6	1.3	1.01	1.61	1.62	1.86	-	2.3	2.4	2.1	2.7	2.2	2	1.9	0.503	-	1.8	-	-
Sulphate as SO4 mg/l	1000	622	451	741	392	458	656	-	693	656	612	484	511	534	516	364	386	446	-	660	593	633	544	603	468	565	618	-	362	-	-
Iron Fe mg/l	3.0	0.138	0.16	0.596	0.704	0.714	1.35	-	0.355	0.602	2.76	0.070	0.102	0.201	0.648	0.322	0.633	0.562	-	1.258	0.492	0.814	0.785	1.26	0.705	0.561	0.55	0.778	1.00	0.605	-
Total Chromium Cr mg/l	2.0	0.136	0.14	NT	NT	NT	NT	-	NT	NT	NT	0.497	0.503	0.484	NT	NT	NT	NT	-	0.714	NT	NT	NT	NT	0.029	NT	NT	NT	NT	NT	NT
Copper Cu mg/l	3.0	0.041	0.02	NT	NT	0.009	0.1	-	0.104	NT	NT	0.046	0.354	0.054	0.017	0.005	0.004	NT	-	0.042	0.028	NT	NT	0.340	NT	0.02	0.083	0.015	NT	0.081	-
Lead Pb mg/l	0.1	NT	NT	NT	NT	0.020	0.01	-	NT	0.059	NT	NT	-	0.003	NT	0.094	NT	NT	NT												
Cadmium Cd mg/l	0.05	NT	NT	NT	NT	NT	NT	-	NT	-	NT																				
Zinc Zn mg/l	5.0	0.156	0.3	0.059	0.629	0.093	0.081	-	0.138	0.296	0.039	0.131	0.111	0.124	0.089	NT	NT	0.032	-	1.119	NT	0.110	0.12	0.52	0.580	0.289	0.216	0.579	0.598	0.551	-
Nickel Ni mg/l	3.0	NT	NT	0.15	0.038	0.115	0.119	-	0.042	0.229	0.071	0.094	0.072	0.042	0.031	0.015	0.007	0.063	-	0.738	0.026	NT	NT	0.04	NT	0.04	0.158	0.100	NT	0.028	-
Total Residual Chlorine mg/l	1	-	-	-	-	-	NT	-	NT	NT	NT	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Ammonical Nitrogen as N mg/l	50	-	-	25	-	-	2.0	-	2.5	1.5	1.1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	45	18	-	-	-	-
Total Kjeldahl Nitrogen as N mg/l	50	-	-	44	-	-	11	-	11	NT	NT	-	-	-	-	-	-	-	-	-	-	-	-	-	-	89	26	-	-	-	-
Chloride as Cl mg/l	1000	836	468	631	451	348	910	-	850	810	1040	595	605	829	851	681	458	523	-	688	787	737	714	679	601	1060	800	-	780	-	-

RAJASTHAN STATE POLLUTION CONTROL BOARD
COMPARATIVE STATEMENT
Analysis Results of CETP, Bhiwadi



Parameters	Mof & CC Notification Dated 01.01.2016 for treated effluent quality standard line Inland surface water For CETP	Outlet of CETP, Bhiwadi																															
		22.07.2020	06.08.2020	21.08.2020	04.09.2020	21.09.2020	24.09.2020	12.10.2020	27.10.2020	06.11.2020	25.11.2020	09.12.2020	23.12.2020	24.12.2020	11.01.2021	29.01.2021	04.02.2021	16.02.2021	01.03.2021	08.03.2021	25.03.2021	08.04.2021	09.06.2021	29.06.2021	12.07.2021	23.07.2021	11.08.2021	17.08.2021	31.08.2021	10.09.2021	30.09.2021		
pH	6.0 - 9.0	6.89	7.13	6.43	7.65	7.08	7.18	7.01	7.06	7.97	7.25	7.26	7.58	7.16	7.64	7.47	7.17	8.1	7.87	7.56	7.43	7.19	7.67	7.75	6.41	6.6	6.6	6.5	6.5	6.5	6.5	6.5	7.75
Total Suspended Solids mg/l	100	25	27	23	16	20	33	23	21	27	35	44	28	74	56	36	59	43	46	42	12	46	21	21	19	30	36	30	24	24	25	25	69
Chemical Oxygen Demand (COD) mg/l	250	103	102	87	105	88	129	85	80	116	177	132	99	210	119	117	126	204	162	137	119	167	82	90	87	85	94	81	73	70	143		
Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	30	21	17	21	26.5	20	24	20	15	22	28	27.5	23	47.5	22.5	27	27	44	36	23	22.5	27.5	11	1.6	17	24	25	25	23	22	32		
Oil & Grease mg/l	10	1.9	1.8	1.2	3.8	2.3	3	1.9	1.6	3	4	2	1.6	3.3	2	2.3	2	3	1.2	1.5	1.1	1.9	1.4	1.1	1.2	1.6	1.8	1.6	1.2	2.0	2.8		
Fluoride F mg/l	2.0	-	-	1	1.52	1.5	-	-	-	-	-	-	-	-	-	-	1.5	1.5	1.26	-	-	-	1.35	1.24	0.63	0.6	0.7	0.6	0.4	0.6	0.7		
Sulphate as SO4 mg/l	1000	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	
Iron Fe mg/l	3.0	0.49	0.325	0.605	0.247	-	1.15	0.378	0.418	0.438	0.422	0.472	0.518	-	0.314	0.334	0.368	0.377	0.9891	2.013	3.002	0.408	0.0588	NT	0.5739	0.0378	0.2581	0.0408	0.0408	0.0408	0.0408	0.0408	
Total Chromium Cr mg/l	2.0	NT	NT	NT	NT	NT	NT	NT	0.012	NT	NT	NT	0.006	-	NT	0.0461	0.0423	0.0388	0.0375	0.0375	0.0375	0.0375											
Copper Cu mg/l	3.0	0.08	0.076	0.062	0.066	-	0.06	0.0681	0.0720	0.0703	0.0791	0.0736	0.0811	-	0.0810	0.096	0.0682	0.0783	0.252	0.1437	0.1437	0.1330	0.0066	0.1567	0.1336	0.0175	0.0211	0.0409	0.7592	0.7592	0.7592	0.7592	
Lead Pb mg/l	0.1	NT	0.029	0.126	0.169	-	0.21	0.026	0.035	0.0296	0.0591	0.0309	0.0359	-	0.1760	0.153	0.147	0.159	0.169	0.162	0.171	0.096	0.096	0.2549	0.2749	0.1205	0.1729	0.1415	0.2751	0.2751	0.2751	0.2751	
Cadmium Cd mg/l	0.05	NT	0.000	NT	NT	-	NT	0.021	0.030	0.0510	0.0420	0.0579	0.0616	-	NT	0.039	0.0791	0.1004	0.0006	NT	NT	NT	NT	NT	NT								
Zinc Zn mg/l	5.0	0.46	0.125	0.180	0.079	-	0.13	0.118	0.138	0.157	0.138	0.186	0.204	-	0.092	0.0102	0.0791	0.0761	0.089	0.087	0.087	0.0104	0.185	0.1190	0.1247	0.1032	0.9172	0.1232	0.3468	0.3468	0.3468	0.3468	
Nickel Ni mg/l	3.0	0.03	0.051	0.036	NT	-	0.13	0.050	0.071	0.0693	0.0102	0.0728	0.0702	-	0.0350	0.0471	0.046	0.0331	0.0163	0.1363	0.1199	0.048	0.048	0.048	0.1018	0.1018	0.0143	0.1246	0.0958	0.0958	0.0958	0.0958	
Total Residual Chlorine mg/l	1	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	NT	NT	NT	-	NT	NT	NT	0.25	0.4	0.3	0.32	0.5	0.7	0.4	0.4	
Ammonical Nitrogen as N mg/l	50	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Total Kjeldahl Nitrogen as N mg/l	50	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
Chloride as Cl mg/l	1000	-	-	480	681	768	-	-	-	-	-	-	-	-	-	-	736	489	-	-	-	-	540	517	329	315.5	301.8	555	480.2	503	530	530	

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1403

Report On : 14/02/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 19/01/2018 from Ms Neha Agarwal, JSO, Bhiwadi ,RSPCB Bhiwadi . a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP(After tertiary treatment) Collected on 18/01/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 14/02/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.48
2	Total Suspended Solids mg/l	24
3	Chemical Oxygen Demand (COD) mg/l	220
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	33
5	Oil & Grease mg/l	5
6	Copper as Cu mg/l	0.041
7	Zinc mg/l	0.156
8	Nickel as Ni mg/l	NT
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	0.136
11	Iron as Fe mg/l	0.138
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	836
14	Sulphate as SO ₄ mg/l	622
15	Fluoride as F mg/l	0.82

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 14/02/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
8 / 43 -44 N. E. B. Housing Board Colony,
Delhi Road, Alwar
Phone: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1417

Report On : 14/02/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/01/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(After secondary unit-I treatment)Secondary unit-II and tertiary treatment was shut down due to electrical problem Collected on 25/01/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 14/02/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.37
2	Total Suspended Solids mg/l	24
3	Chemical Oxygen Demand (COD) mg/l	275
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	58
5	Oil & Grease mg/l	9
6	Copper as Cu mg/l	0.018
7	Zinc mg/l	0.303
8	Nickel as Ni mg/l	NT
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	0.139
11	Iron as Fe mg/l	0.156
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	468
14	Sulphate as SO ₄ mg/l	451
15	Fluoride as F mg/l	1.0

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 14/02/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
8 / 43 -44 N. E. B. Housing Board Colony,
Delhi Road, Alwar
Phone: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 16439

Report On : 15/03/2018

I hereby certify that I B R Chauhan, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/02/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of Tertiary treatment Collected on 05/02/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 15/03/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.059
2	pH	7.34
3	Total Suspended Solids mg/l	52
4	Chemical Oxygen Demand (COD) mg/l	189
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	32
6	Oil & Grease mg/l	1
7	Copper as Cu mg/l	Not Traceable
8	Nickel as Ni mg/l	0.15
9	Lead as Pb mg/l	Not Traceable
10	Total Chromium as Cr mg/l	Not Traceable
11	Iron as Fe mg/l	0.596
12	Cadmium as Cd mg/l	Not Traceable
13	Sulphides as S mg/l	Not Traceable
14	Chloride as Cl mg/l	631
15	Sulphate as SO ₄ mg/l	741
16	Ammonical Nitrogen as N mg/l	25
17	Phosphate (Total) as P mg/l	1
18	Fluoride as F mg/l	1.19
19	Total Dissolved Solids mg/l	3150
20	Total Kjeldahl Nitrogen (TKN) as N mg/l	44

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 15/03/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Head Office (Central Laboratory)

4, Institutional Area, Jhalana Doongari, Jaipur-302
004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1442

Report On : 16/04/2018

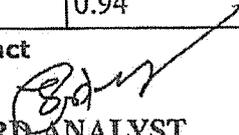
I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 19/02/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 15/02/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/04/2018 and declare the result of the analysis to be as below :-

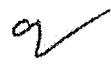
S. No.	Parameters	Result
1	pH	7.37
2	Total Suspended Solids mg/l	46
3	Chemical Oxygen Demand (COD) mg/l	174
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	28
5	Oil & Grease mg/l	3
6	Copper as Cu mg/l	NT
7	Zinc mg/l	0.629
8	Nickel as Ni mg/l	0.038
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.704
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	451
14	Sulphate as SO ₄ mg/l	392
15	Fluoride as F mg/l	0.94

condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 16/04/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
8 / 43 -44 N. E. B. Housing Board Colony,
Delhi Road, Alwar
Phone: 0144-2372996



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 16475

Report On : 11/04/2018

I hereby certify that I R K Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/02/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Tertiary Outlet of CETP Collected on 22/02/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/04/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.093
2	pH	7.25
3	Total Suspended Solids mg/l	50
4	Chemical Oxygen Demand (COD) mg/l	270
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	49
6	Oil & Grease mg/l	3
7	Copper as Cu mg/l	0.009
8	Nickel as Ni mg/l	0.115
9	Lead as Pb mg/l	0.020
10	Total Chromium as Cr mg/l	Not Traceable
11	Iron as Fe mg/l	0.714
12	Cadmium as Cd mg/l	Not Traceable
13	Chloride as Cl mg/l	348
14	Sulphate as SO ₄ mg/l	458
15	Fluoride as F mg/l	1.43

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 11/04/2018


BOARD ANALYST

Rajasthan State Pollution Control Board

Head Office (Central Laboratory)

4, Institutional Area, Jhalana Doongari,

Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 16526

Report On : 23/04/2018

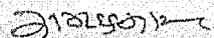
I hereby certify that I R P Verma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/03/2018 from Ms Neha Agarwal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 09/03/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/04/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.081
2	pH	7.04
3	Total Suspended Solids mg/l	42
4	Chemical Oxygen Demand (COD) mg/l	110
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	19
6	Oil & Grease mg/l	1
7	Copper as Cu mg/l	0.1
8	Nickel as Ni mg/l	0.119
9	Lead as Pb mg/l	0.01
10	Total Chromium as Cr mg/l	Not Traceable
11	Iron as Fe mg/l	1.35
12	Cadmium as Cd mg/l	Not Traceable
13	Sulphides as S mg/l	1
14	Total Residual Chlorine as Cl ₂ mg/l	Not Traceable
15	Chloride as Cl mg/l	910
16	Sulphate as SO ₄ mg/l	656
17	Ammonical Nitrogen as N mg/l	2.0
18	Fluoride as F mg/l	1.56
19	Total Dissolved Solids mg/l	3213
20	Total Kjeldahl Nitrogen (TKN) as N mg/l	11

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/04/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Head Office (Central Laboratory)

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE
Final Report

Report No. : 103

Report On : 26/03/2018

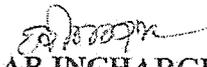
I hereby certify that L H N Mukhija, Lab Incharge received on the 21/03/2018 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of M/S CETP, Plant - Industry [1989], City- Bhiwadi Tehsil- Tijara, District- Alwar Collected from Outlet of CETP Collected on 16/03/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 26/03/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.31
2	Total Suspended Solids mg/l	51
3	Chemical Oxygen Demand (COD) mg/l	162
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	32
5	Oil & Grease mg/l	2

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 26/03/2018


LAB INCHARGE

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 16604

Report On : 23/04/2018

I hereby certify that I R P Verma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/03/2018 from Shri Sohan Lal, JSO, RO, RSPCB, Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Outlet of CETP Collected on 22/03/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/04/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.138
2	pH	6.99
3	Total Suspended Solids mg/l	63
4	Chemical Oxygen Demand (COD) mg/l	130
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	23
6	Oil & Grease mg/l	2
7	Copper as Cu mg/l	0.104
8	Nickel as Ni mg/l	0.042
9	Lead as Pb mg/l	Not Traceable
10	Total Chromium as Cr mg/l	Not Traceable
11	Iron as Fe mg/l	0.355
12	Cadmium as Cd mg/l	Not Traceable
13	Sulphides as S mg/l	1.2
14	Total Residual Chlorine as Cl ₂ mg/l	Not Traceable
15	Chloride as Cl mg/l	850
16	Sulphate as SO ₄ mg/l	693
17	Ammonical Nitrogen as N mg/l	2.5
18	Fluoride as F mg/l	1.55
19	Total Dissolved Solids mg/l	2891
20	Total Kjeldahl Nitrogen (TKN) as N mg/l	11

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/04/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Head Office (Central Laboratory)
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159648,5159607
Fax: 0141-5159665

FORM - X
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 16575

Report On : 26/04/2018

I hereby certify that I R K Sharma, State Board Analyst duly appointed under sub-Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/04/2018 from Smt. Neha Agarwal, SO, RO, RSPCB, Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Outlet of CETP. Collected on 06/04/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 26/04/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.296
2	pH	7.32
3	Total Suspended Solids mg/l	10
4	Chemical Oxygen Demand (COD) mg/l	72
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	15
6	Oil & Grease mg/l	Not Traceable
7	Copper as Cu mg/l	Not Traceable
8	Nickel as Ni mg/l	0.229
9	Lead as Pb mg/l	Not Traceable
10	Total Chromium as Cr mg/l	Not Traceable
11	Iron as Fe mg/l	0.602
12	Cadmium as Cd mg/l	Not Traceable
13	Sulphides as S mg/l	Not Traceable
14	Total Residual Chlorine as Cl ₂ mg/l	Not Traceable
15	Chloride as Cl mg/l	810
16	Sulphate as SO ₄ mg/l	656
17	Ammonical Nitrogen as N mg/l	1.5
18	Fluoride as F mg/l	1.74
19	Total Dissolved Solids mg/l	2611
20	Total Kjeldahl Nitrogen (TKN) as N mg/l	Not Traceable

The condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 26/04/2018


BOARD ANALYST
 Rajasthan State Pollution Control Board
 Head Office (Central Laboratory)
 4, Institutional Area, Jhalana Doongari, Jaipur-
 302 004
 Phone: 0141-5159648,5159607
 Fax: 0141-5159665

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 16776

Report On : 04/05/2018

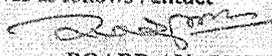
I hereby certify that I R K Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/04/2018 from Smt. Neha Agarwal, SO, RO, RSPCB, Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 23/04/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/05/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.039
2	pH	6.45
3	Total Suspended Solids mg/l	20
4	Chemical Oxygen Demand (COD) mg/l	86
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	22
6	Oil & Grease mg/l	1.5
7	Copper as Cu mg/l	Not Traceable
8	Nickel as Ni mg/l	0.071
9	Lead as Pb mg/l	Not Traceable
10	Total Chromium as Cr mg/l	Not Traceable
11	Iron as Fe mg/l	2.76
12	Cadmium as Cd mg/l	Not Traceable
13	Sulphides as S mg/l	0.1
14	Total Residual Chlorine as Cl ₂ mg/l	Not Traceable
15	Chloride as Cl mg/l	1040
16	Sulphate as SO ₄ mg/l	612
17	Ammonical Nitrogen as N mg/l	1.1
18	Fluoride as F mg/l	1.53
19	Total Dissolved Solids mg/l	2738
20	Total Kjeldahl Nitrogen (TKN) as N mg/l	Not Traceable

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 04/05/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Head Office, Jaipur

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1483

Report On : 12/06/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 15/05/2018 from Ms Neha Agarwal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 14/05/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/06/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.131
2	pH	6.90
3	Total Suspended Solids mg/l	27
4	Chemical Oxygen Demand (COD) mg/l	137
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	26
6	Oil & Grease mg/l	3
7	Copper as Cu mg/l	0.046
8	Nickel as Ni mg/l	0.094
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	0.497
11	Iron as Fe mg/l	0.070
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	595
14	Sulphate as SO ₄ mg/l	484
15	Fluoride as F mg/l	0.93

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 12/06/2018


BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 1486

Report On : 12/06/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/05/2018 from Ms Neha Agarwal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 25/05/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/06/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.111
2	pH	7.01
3	Total Suspended Solids mg/l	21
4	Chemical Oxygen Demand (COD) mg/l	156
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	27
6	Oil & Grease mg/l	2
7	Copper as Cu mg/l	0.554
8	Nickel as Ni mg/l	0.072
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	0.303
11	Iron as Fe mg/l	0.102
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	605
14	Sulphate as SO ₄ mg/l	511
15	Fluoride as F mg/l	1.6

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 12/06/2018


BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1509

Report On : 26/06/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 06/06/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP(After Tertiary Treatment) Collected on 06/06/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 26/06/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.10
2	Total Suspended Solids mg/l	19
3	Chemical Oxygen Demand (COD) mg/l	130
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	20
5	Oil & Grease mg/l	1
6	Copper as Cu mg/l	0.054
7	Zinc mg/l	0.124
8	Nickel as Ni mg/l	0.042
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	0.484
11	Iron as Fe mg/l	0.201
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	829
14	Sulphate as SO ₄ mg/l	534
15	Fluoride as F mg/l	1.3

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 26/06/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1512

Report On : 02/07/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 20/06/2018 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 20/06/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/07/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.96
2	Total Suspended Solids mg/l	30
3	Chemical Oxygen Demand (COD) mg/l	161
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	21
5	Oil & Grease mg/l	2
6	Copper as Cu mg/l	0.017
7	Zinc mg/l	0.089
8	Nickel as Ni mg/l	0.031
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.648
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	851
14	Sulphate as SO ₄ mg/l	516
15	Fluoride as F mg/l	1.01

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 02/07/2018

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

7/31/2018

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1536

Report On : 31/07/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 11/07/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(After tertiary treatment) Collected on 09/07/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 31/07/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.16
2	Total Suspended Solids mg/l	35
3	Chemical Oxygen Demand (COD) mg/l	128
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	17
5	Oil & Grease mg/l	2
6	Copper as Cu mg/l	0.005
7	Zinc mg/l	NT
8	Nickel as Ni mg/l	0.015
9	Lead as Pb mg/l	0.059
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.322
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	681
14	Sulphate as SO ₄ mg/l	364
15	Fluoride as F mg/l	1.61

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 31/07/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 1548

Report On : 05/09/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 27/07/2018 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP(After tertiary treatment) Collected on 26/07/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/09/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.46
2	Total Suspended Solids mg/l	47
3	Chemical Oxygen Demand (COD) mg/l	218
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	38
5	Oil & Grease mg/l	6
6	Copper as Cu mg/l	0.004
7	Zinc mg/l	NT
8	Nickel as Ni mg/l	0.007
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.633
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	458
14	Sulphate as SO ₄ mg/l	386
15	Fluoride as F mg/l	1.62

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 05/09/2018


 BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
 Final Report

Report No. : 1554

Report On : 05/09/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/08/2018 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final outlet of CETP(After tertiary treatment) Collected on 08/08/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/09/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.88
2	Total Suspended Solids mg/l	30
3	Chemical Oxygen Demand (COD) mg/l	137
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	26
5	Oil & Grease mg/l	4
6	Copper as Cu mg/l	NT
7	Zinc mg/l	0.032
8	Nickel as Ni mg/l	0.063
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.562
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	523
14	Salphate as SO ₄ mg/l	446
15	Fluoride as F mg/l	1.86

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 05/09/2018


 BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 1562

Report On : 22/11/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 28/08/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 27/08/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/11/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.82
2	Total Suspended Solids mg/l	44
3	Chemical Oxygen Demand (COD) mg/l	223
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	33
5	Oil & Grease mg/l	8

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 22/11/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Alwar
 D Block, Ambedkar Nagar, Alwar
 Phone: 0144-2730531
 Fax: 0144-2730531

FORM - X
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 1571

Report On : 22/11/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 18/09/2018 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of tertiary treatment Collected on 17/09/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/11/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.08
2	Total Suspended Solids mg/l	60
3	Chemical Oxygen Demand (COD) mg/l	184
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	36
5	Oil & Grease mg/l	6
6	Copper as Cu mg/l	0.042
7	Zinc mg/l	1.119
8	Nickel as Ni mg/l	0.738
9	Lead as Pb mg/l	0.003
10	Total Chromium as Cr mg/l	0.714
11	Iron as Fe mg/l	1.258
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	688
14	Sulphate as SO ₄ mg/l	660
15	Fluoride as F mg/l	2.3

The condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 22/11/2018


 BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1574

Report On : 22/11/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 01/10/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 28/09/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/11/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.08
2	Total Suspended Solids mg/l	66
3	Chemical Oxygen Demand (COD) mg/l	272
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	47
5	Oil & Grease mg/l	7
6	Copper as Cu mg/l	0.028
7	Zinc mg/l	NT
8	Nickel as Ni mg/l	0.026
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.492
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	787
14	Sulphate as SO ₄ mg/l	593
15	Fluoride as F mg/l	2.4

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 22/11/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1585

Report On : 22/11/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 15/10/2018 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP Collected on 12/10/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/11/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.69
2	Total Suspended Solids mg/l	43
3	Chemical Oxygen Demand (COD) mg/l	264
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	39
5	Oil & Grease mg/l	6
6	Copper as Cu mg/l	NT
7	Zinc mg/l	0.110
8	Nickel as Ni mg/l	NT
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.814
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	737
14	Sulphate as SO ₄ mg/l	633
15	Fluoride as F mg/l	2.1

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 22/11/2018


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1604

Report On : 22/11/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 30/10/2018 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from outlet of CETP Collected on 30/10/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/11/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.39
2	Total Suspended Solids mg/l	59
3	Chemical Oxygen Demand (COD) mg/l	231
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	29
5	Oil & Grease mg/l	8
6	Copper as Cu mg/l	NT
7	Zinc mg/l	0.12
8	Nickel as Ni mg/l	NT
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.785
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	714
14	Sulphate as SO ₄ mg/l	544
15	Fluoride as F mg/l	2.7

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 22/11/2018


BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 1610

Report On : 27/11/2018

I hereby certify that I P C Gurjar, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 13/11/2018 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final outlet of CETP After tertiary treatment) Collected on 12/11/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/11/2018 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.87
2	Total Suspended Solids mg/l	59
3	Chemical Oxygen Demand (COD) mg/l	156
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	24
5	Oil & Grease mg/l	6
6	Copper as Cu mg/l	0.340
7	Zinc mg/l	0.52
8	Nickel as Ni mg/l	0.04
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	1.26
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	679
14	Sulphate as SO ₄ mg/l	603
15	Fluoride as F mg/l	2.2

Condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 27/11/2018


BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

2/28/2019

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE
Final Report

Report No. : 1616

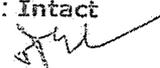
Report On : 28/02/2019

I hereby certify that I Ms Neha Agarwal, Lab Incharge received on the 30/11/2018 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final outlet of CETP (After tertiary treatment) Collected on 29/11/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 28/02/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.14
2	Total Suspended Solids mg/l	80
3	Chemical Oxygen Demand (COD) mg/l	436
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	76
5	Oil & Grease mg/l	8
6	Chloride as Cl mg/l	601
7	Sulphate as SO ₄ mg/l	468
8	Fluoride as F mg/l	2.0

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 28/02/2019


LAB INCHARGE

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 17520

Report On : 16/01/2019

I hereby certify that I R K Sharma, State Board Analyst duly appointed under sub Section(3) of Section 33 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 20/12/2018 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 29/11/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/01/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	Not Traceable
2	Zinc mg/l	0.580
3	Nickel as Ni mg/l	Not Traceable
4	Lead as Pb mg/l	Not Traceable
5	Total Chromium as Cr mg/l	0.029
6	Iron as Fe mg/l	0.705
7	Cadmium as Cd mg/l	Not Traceable

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 16/01/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
Head Office, Jaipur
4, Institutional Area, Jhalana Doongari, Jaipur-
302 004
Phone: 0141-5159600,5159695
Fax: 0141-5159697

FORM - B
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 17814
Report On : 02/01/2019

I hereby certify that I R K Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 17/12/2018 from Ms. Prasputika Nanda, JSO, Central Lab. Jaipur a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 14/12/2018. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 01/01/2019 and declare the result of the analysis to be as below :-

Sl. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	2800
2	pH	8.00
3	Total Suspended Solids mg/l	71
4	Chemical Oxygen Demand (COD) mg/l	372
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	52
6	Oil & Grease mg/l	1
7	Copper as Cu mg/l	0.02
8	Zinc mg/l	0.289
9	Nickel as Ni mg/l	0.04
10	Lead as Pb mg/l	Not Traceable
11	Total Chromium as Cr mg/l	Not Traceable
12	Iron as Fe mg/l	0.561
13	Cadmium as Cd mg/l	Not Traceable
14	Sulphides as S mg/l	2.4
15	Chloride as Cl mg/l	1060
16	Sulphate as SO ₄ mg/l	565
17	Ammonical Nitrogen as N mg/l	45
18	Phosphate (Total) as P mg/l	0.3
19	Fluoride as F mg/l	1.9
20	Total Dissolved Solids mg/l	3328
21	Total Kjeldahl Nitrogen (TKN) as N mg/l	89

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 01/01/2019



BOARD ANALYST

Rajasthan State Pollution Control Board
Head Office, Jaipur
4, Institutional Area, Jhalana Doongari,
Jaipur-302 004

Phone: 0141-5159600,5159695

Fax: 0141-5159697

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 17550

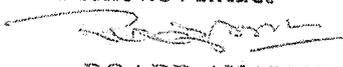
Report On : 15/02/2019

I hereby certify that I R K Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 10/01/2019 from Sehan Lal, JSO, RSPCB, Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet After Tertiary Treatment Collected on 09/01/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 15/02/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	2210
2	pH	8.60
3	Total Suspended Solids mg/l	19
4	Chemical Oxygen Demand (COD) mg/l	153
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	18
6	Oil & Grease mg/l	Not Traceable
7	Copper as Cu mg/l	0.083
8	Zinc mg/l	0.216
9	Nickel as Ni mg/l	0.158
10	Lead as Pb mg/l	Not Traceable
11	Total Chromium as Cr mg/l	Not Traceable
12	Iron as Fe mg/l	0.55
13	Cadmium as Cd mg/l	Not Traceable
14	Sulphides as S mg/l	0.2
15	Chloride as Cl mg/l	800
16	Sulphate as SO ₄ mg/l	618
17	Ammonical Nitrogen as N mg/l	18
18	Phosphate (Total) as P mg/l	3.5
19	Fluoride as F mg/l	0.503
20	Total Kjeldahl Nitrogen (TKN) as N mg/l	26

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 15/02/2019


BOARD ANALYST
Rajasthan State Pollution Control Board
Head Office, Jaipur
4, Institutional Area, Jhalana Doongari,
Jaipur-302 004

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE
Final Report

Report No. : 220

Report On : 07/02/2019

I hereby certify that I Ms Neha Agarwal, Lab Incharge received on the 24/01/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 24/01/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 07/02/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.26
2	Total Suspended Solids mg/l	33.3
3	Chemical Oxygen Demand (COD) mg/l	226
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	24.5
5	Oil & Grease mg/l	3.7

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 07/02/2019


LAB INCHARGE

Rajasthan State Pollution Control
Board

Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi

Phone: 01493-221435

2/27/2019

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE
Final Report

Report No. : 1631

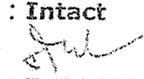
Report On : 27/02/2019

I hereby certify that I Ms Neha Agarwal, Lab Incharge received on the 25/01/2019 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP(After tertiary treatment) Collected on 24/01/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/02/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.015
2	Zinc mg/l	0.579
3	Nickel as Ni mg/l	0.100
4	Lead as Pb mg/l	0.094
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.778
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 27/02/2019


LAB INCHARGE

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

2/27/2019

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE
Final Report

Report No. : 1642

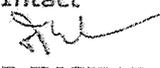
Report On : 27/02/2019

I hereby certify that I Ms Neha Agarwal, Lab Incharge received on the 08/02/2019 from Ms Neha Agarwal, JSO, Alwar ,RSPCB Alwar a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(After tertiary treatment) Collected on 08/02/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/02/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.78
2	Total Suspended Solids mg/l	40
3	Chemical Oxygen Demand (COD) mg/l	294
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	46
5	Oil & Grease mg/l	5
6	Copper as Cu mg/l	NT
7	Zinc mg/l	0.598
8	Nickel as Ni mg/l	NT
9	Lead as Pb mg/l	NT
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	1.00
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	780
14	Sulphate as SO ₄ mg/l	362
15	Fluoride as F mg/l	1.8

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 27/02/2019


LAB INCHARGE

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE
Final Report

Report No. : 232

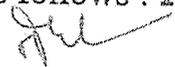
Report On : 07/03/2019

I hereby certify that I Ms Neha Agarwal, Lab Incharge received on the 19/02/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 19/02/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 07/03/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.35
2	Total Suspended Solids mg/l	45
3	Chemical Oxygen Demand (COD) mg/l	246
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	24.5
5	Oil & Grease mg/l	3.05

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 07/03/2019


LAB INCHARGE

Rajasthan State Pollution Control
Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 1656

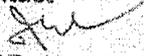
Report On : 19/03/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 27/02/2019 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from final outlet(after tertiary treatment) of CETP Collected on 19/02/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 19/03/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.081
2	Zinc mg/l	0.551
3	Nickel as Ni mg/l	0.028
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.605
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 19/03/2019


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 241

Report On : 08/04/2019

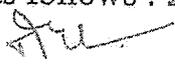
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 11/03/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 11/03/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 08/04/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.37
2	Total Suspended Solids mg/l	49
3	Chemical Oxygen Demand (COD) mg/l	374
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	53
5	Oil & Grease mg/l	4.75

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 08/04/2019


BOARD ANALYST

Rajasthan State Pollution Control
Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 250

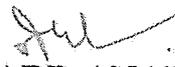
Report On : 09/04/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 29/03/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 29/03/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 09/04/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.54
2	Total Suspended Solids mg/l	43
3	Chemical Oxygen Demand (COD) mg/l	240
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	28
5	Oil & Grease mg/l	2.65

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 09/04/2019


BOARD ANALYST
Rajasthan State Pollution Control
Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 1670

Report On : 30/04/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 01/04/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 29/03/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 30/04/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.063
2	Zinc mg/l	0.521
3	Nickel as Ni mg/l	0.008
4	Lead as Pb mg/l	0.091
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.362
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**
 Signed This On 30/04/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Alwar
 D Block, Ambedkar Nagar, Alwar
 Phone: 0144-2730531
 Fax: 0144-2730531

FORM - X
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 1673

Report On : 03/05/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/04/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(After tertiary treatment) Collected on 10/04/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/05/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.54
2	Total Suspended Solids mg/l	43
3	Chemical Oxygen Demand (COD) mg/l	241
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	38.5
5	Oil & Grease mg/l	3.75
6	Copper as Cu mg/l	0.1070
7	Zinc mg/l	0.5753
8	Nickel as Ni mg/l	0.0216
9	Lead as Pb mg/l	0.3824
10	Total Chromium as Cr mg/l	NT
11	Iron as Fe mg/l	0.4529
12	Cadmium as Cd mg/l	NT
13	Chloride as Cl mg/l	921
14	Sulphate as SO ₄ mg/l	679
15	Fluoride as F mg/l	1.08

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/05/2019


 BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 266

Report On : 13/05/2019

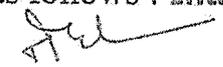
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 29/04/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 29/04/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 13/05/2019 and declare result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.67
2	Total Suspended Solids mg/l	29
3	Chemical Oxygen Demand (COD) mg/l	192
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	26
5	Oil & Grease mg/l	1.7
6	Chloride as Cl mg/l	814
7	Sulphate as SO ₄ mg/l	559
8	Fluoride as F mg/l	1.8

The condition of the seals, fastening and container on receipt was as follows : Intact

and This On 13/05/2019


 BOARD ANALYST

Rajasthan State Pollution Control
 Board

o/c Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial
 Area, Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 1682

Report On : 03/06/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 30/04/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(After tertiary treatment) Collected on 29/04/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/06/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.017
2	Zinc mg/l	0.241
3	Nickel as Ni mg/l	0.060
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.424
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 03/06/2019


 BOARD ANALYST

Rajasthan State Pollution Control
 Board

Regional Office Alwar
 D Block, Ambedkar Nagar, Alwar
 Phone: 0144-2730531
 Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 278

Report On : 12/06/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 13/05/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of CETP , Bhiwadi , Collected from Final outlet of CETP (After tertiary treatment) Collected on 13/05/2019. The Sample was in a condition fit for analysis as reported below :-

Further certify that I have analyzed the aforementioned sample on 12/06/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.44
2	Total Suspended Solids mg/l	21
3	Chemical Oxygen Demand (COD) mg/l	212
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	45
5	Oil & Grease mg/l	4.1
6	Chloride as Cl mg/l	810
7	Sulphate as SO ₄ mg/l	633
8	Fluoride as F mg/l	2

condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 12/06/2019


BOARD ANALYST

Rajasthan State Pollution Control
Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
 Final Report

Report No. : 1695

Report On : 03/06/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 17/05/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(After tertiary treatment)) Collected on 13/05/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/06/2019 and declare result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.033
2	Zinc mg/l	0.291
3	Nickel as Ni mg/l	0.058
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.635
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 03/06/2019


BOARD ANALYST
 Rajasthan State Pollution Control
 Board
 Regional Office Alwar
 D Block, Ambedkar Nagar, Alwar
 Phone: 0144-2730531
 Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 298

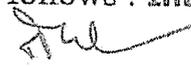
Report On : 12/06/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/05/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 23/05/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/06/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.52
2	Total Suspended Solids mg/l	22
3	Chemical Oxygen Demand (COD) mg/l	270
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	62
5	Oil & Grease mg/l	5.7
6	Chloride as Cl mg/l	758
7	Sulphate as SO ₄ mg/l	688
8	Fluoride as F mg/l	1.6

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 12/06/2019


BOARD ANALYST

Rajasthan State Pollution Control
Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1704

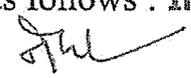
Report On : 03/06/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/05/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(After tertiary treatment) Collected on 23/05/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/06/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.038
2	Zinc mg/l	0.295
3	Nickel as Ni mg/l	0.053
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	1.225
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 03/06/2019


BOARD ANALYST

Rajasthan State Pollution Control
Board

Regional Office Alwar
D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 310

Report On : 03/07/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/06/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 12/06/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/07/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.59
2	Total Suspended Solids mg/l	22
3	Chemical Oxygen Demand (COD) mg/l	224
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	17
5	Oil & Grease mg/l	2.5
6	Chloride as Cl mg/l	623
7	Sulphate as SO ₄ mg/l	585
8	Fluoride as F mg/l	1.8

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 03/07/2019


BOARD ANALYST

Rajasthan State Pollution Control
Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1711

Report On : 12/07/2019

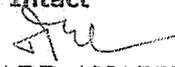
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/06/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(after tertiary treatment) Collected on 12/06/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/07/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.025
2	Zinc mg/l	0.376
3	Nickel as Ni mg/l	0.046
4	Lead as Pb mg/l	0.073
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.612
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 12/07/2019


BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 324

Report On : 08/07/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 28/06/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 28/06/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 08/07/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.59
2	Total Suspended Solids mg/l	70
3	Chemical Oxygen Demand (COD) mg/l	192
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	16
5	Oil & Grease mg/l	1.5

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 08/07/2019


BOARD ANALYST

Rajasthan State Pollution Control
Board

Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi

Phone: 01493-221435

FORM - X
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 1727

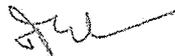
Report On : 16/07/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/07/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP(After tertiary treatment) Collected on 28/06/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/07/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.571
2	Zinc mg/l	0.656
3	Nickel as Ni mg/l	0.449
4	Lead as Pb mg/l	0.425
5	Total Chromium as Cr mg/l	0.023
6	Iron as Fe mg/l	0.838
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 16/07/2019


 BOARD ANALYST

Rajasthan State Pollution Control
 Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 335

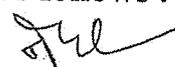
Report On : 31/07/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 15/07/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After tertiary treatment) Collected on 15/07/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 31/07/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.99
2	Total Suspended Solids mg/l	14
3	Chemical Oxygen Demand (COD) mg/l	96
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	11
5	Oil & Grease mg/l	0.5

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 31/07/2019


BOARD ANALYST

Rajasthan State Pollution Control
Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial
Area, Bhiwadi

o/c

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 345

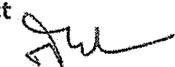
Report On : 30/08/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 01/08/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 01/08/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 30/08/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.78
2	Total Suspended Solids mg/l	49
3	Chemical Oxygen Demand (COD) mg/l	105
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	28
5	Oil & Grease mg/l	2.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 30/08/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-1, Phase-2, RIICO Industrial Area,
Bhiwadi

o/c Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 1752

Report On : 27/08/2019

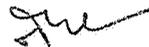
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 14/08/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP(After tertiary treatment) Collected on 01/08/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/08/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.600
2	Zinc mg/l	0.285
3	Nickel as Ni mg/l	0.146
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	0.874
6	Iron as Fe mg/l	4.14
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 27/08/2019


BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 357

Report On : 11/09/2019

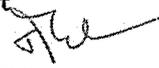
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 28/08/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 28/08/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/09/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.7
2	Total Suspended Solids mg/l	57
3	Chemical Oxygen Demand (COD) mg/l	151
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	29
5	Oil & Grease mg/l	3.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 11/09/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

d/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1761

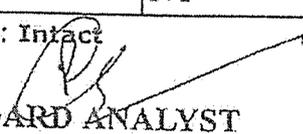
Report On : 23/10/2019

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 02/09/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP (after tertiary treatment) Collected on 28/08/2019. The Sample was in a condition fit for analysis as reported below :-

further certify that I have analyzed the aforementioned sample on 23/10/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.05
2	Zinc mg/l	0.248
3	Nickel as Ni mg/l	0.101
4	Lead as Pb mg/l	0.114
5	Total Chromium as Cr mg/l	0.011
6	Iron as Fe mg/l	1.389
7	Cadmium as Cd mg/l	NT

Condition of the seals, fastening and container on receipt was as follows : Intact
dated This On 23/10/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 18835

Report On : 25/09/2019

I hereby certify that I R K Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 04/09/2019 from Shri Anil Bairwa, JSO, RSPCB, Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 05/09/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 25/09/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	Not Traceable
2	pH	7.81
3	Total Suspended Solids mg/l	47
4	Chemical Oxygen Demand (COD) mg/l	68
5	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	11
6	Oil & Grease mg/l	Not Traceable
7	Copper as Cu mg/l	0.016
8	Nickel as Ni mg/l	0.219
9	Lead as Pb mg/l	Not Traceable
10	Total Chromium as Cr mg/l	Not Traceable
11	Iron as Fe mg/l	0.193
12	Cadmium as Cd mg/l	Not Traceable

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 25/09/2019



BOARD ANALYST

Rajasthan State Pollution Control Board

Head Office (Central Laboratory)

4, Institutional Area, Jhalana Doongari,

Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

dc

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 18812

Report On : 25/09/2019

I hereby certify that I R K Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/09/2019 from Shri Abhishek Sharma, JSO, R.O. RSPCB, Jaipur South a sample of Waste Water of M/S Bhiwadi Jal Pradushan Nivaran Trust , Plant - , , Tehsil- Alwar , District- Alwar Collected from Treated water from outlet of CETP Collected on 06/09/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 25/09/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Fixed Dissolved Solids mg/l	1902
2	Zinc as Zn mg/l	Not Traceable
3	pH	7.91
4	Total Suspended Solids mg/l	87
5	Chemical Oxygen Demand (COD) mg/l	143
6	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	23
7	Oil & Grease mg/l	Not Traceable
8	Copper as Cu mg/l	Not Traceable
9	Nickel as Ni mg/l	Not Traceable
10	Lead as Pb mg/l	Not Traceable
11	Total Chromium as Cr mg/l	Not Traceable
12	Iron as Fe mg/l	0.256
13	Cadmium as Cd mg/l	Not Traceable
14	Sulphides as S mg/l	Not Traceable
15	Total Residual Chlorine as Cl ₂ mg/l	Not Traceable
16	Chloride as Cl mg/l	640
17	Sulphate as SO ₄ mg/l	425
18	Ammonical Nitrogen as N mg/l	53
19	Fluoride as F mg/l	1.36
20	Total Kjeldahl Nitrogen (TKN) as N mg/l	61

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 25/09/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
Head Office (Central Laboratory)
4, Institutional Area, Jhalana Doongari,
Jaipur-302 004

Phone: 0141-5159648,5159607

Fax: 0141-5159665

ok

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 367

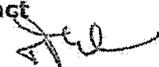
Report On : 04/10/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/09/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 23/09/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/10/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.72
2	Total Suspended Solids mg/l	50
3	Chemical Oxygen Demand (COD) mg/l	111
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	14
5	Oil & Grease mg/l	1.2

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 04/10/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

o/c Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 1770

Report On : 23/10/2019

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 27/09/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After tertiary treatment) Collected on 23/09/2019. The Sample was in a condition fit for analysis as reported below :-

further certify that I have analyzed the aforementioned sample on 23/10/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.177
2	Copper as Cu mg/l	0.047
3	Nickel as Ni mg/l	0.007
4	Lead as Pb mg/l	0.128
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.801
7	Cadmium as Cd mg/l	NT

Condition of the seals, fastening and container on receipt was as follows : Intact
dated This On 23/10/2019


BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 377

Report On : 05/11/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 15/10/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 15/10/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/11/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.25
2	Total Suspended Solids mg/l	56
3	Chemical Oxygen Demand (COD) mg/l	241
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	66
5	Oil & Grease mg/l	4.4

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 05/11/2019

Jul
BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

Phone: 01493-221435

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 383

Report On : 08/11/2019

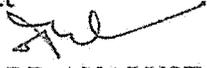
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 31/10/2019 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 31/10/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 08/11/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.54
2	Total Suspended Solids mg/l	32
3	Chemical Oxygen Demand (COD) mg/l	107
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	26
5	Oil & Grease mg/l	2

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 08/11/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

o/c

FORM - X
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 390

Report On : 29/11/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 15/11/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 15/11/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 29/11/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.66
2	Total Suspended Solids mg/l	58
3	Chemical Oxygen Demand (COD) mg/l	244
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	66
5	Oil & Grease mg/l	3.6

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 29/11/2019

[Signature]
 BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Bhiwadi
 G.O-I, Phase-2, RIICO Industrial Area,
 Bhiwadi
 Phone: 01493-221435

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 390

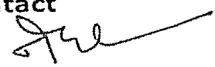
Report On : 29/11/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 15/11/2019 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 15/11/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 29/11/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.66
2	Total Suspended Solids mg/l	58
3	Chemical Oxygen Demand (COD) mg/l	244
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	66
5	Oil & Grease mg/l	3.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 29/11/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 398

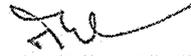
Report On : 17/12/2019

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/11/2019 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Outlet of CETP (After Secondary Treatment) Collected on 25/11/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 17/12/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.83
2	Total Suspended Solids mg/l	61
3	Chemical Oxygen Demand (COD) mg/l	337
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	101
5	Oil & Grease mg/l	4

The condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 17/12/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Bhiwadi
 G.O-I, Phase-2, RIICO Industrial Area,
 Bhiwadi
 Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1793

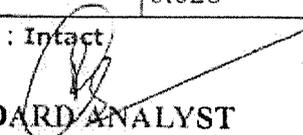
Report On : 27/01/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/11/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP (After Secondary Treatment) Collected on 25/11/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/01/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.110
2	Zinc mg/l	0.923
3	Nickel as Ni mg/l	0.239
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.352
7	Cadmium as Cd mg/l	0.026

The condition of the seals, fastening and container on receipt was as follows : Intact,
Signed This On 27/01/2020


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 407

Report On : 24/12/2019

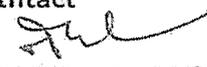
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/12/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 12/12/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 24/12/2019 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.44
2	Total Suspended Solids mg/l	54
3	Chemical Oxygen Demand (COD) mg/l	233
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	60
5	Oil & Grease mg/l	2.5
6	Fluoride as F mg/l	1.11

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 24/12/2019


BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Bhiwadi
 G.O-I, Phase-2, RIICO Industrial Area,
 Bhiwadi

Phone: 01493-221435

ole

1/28/2020

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1809

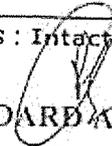
Report On : 28/01/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 18/12/2019 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 12/12/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 28/01/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.065
2	Zinc mg/l	0.289
3	Nickel as Ni mg/l	0.182
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.562
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 28/01/2020


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 410

Report On : 07/01/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/12/2019 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 24/12/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 07/01/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.69
2	Total Suspended Solids mg/l	69
3	Chemical Oxygen Demand (COD) mg/l	155
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	27.5
5	Oil & Grease mg/l	2.5
6	Fluoride as F mg/l	0.17

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 07/01/2020

Jul
BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area,
 Bhiwadi

Phone: 01493-221435

ok

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1812

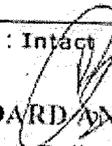
Report On : 28/01/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/12/2019 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 24/12/2019. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 28/01/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.090
2	Zinc mg/l	0.997
3	Nickel as Ni mg/l	0.056
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.295
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 28/01/2020


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 414

Report On : 04/02/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 10/01/2020 from Ms Neha Agarwal, SO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 10/01/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/02/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.69
2	Total Suspended Solids mg/l	51
3	Chemical Oxygen Demand (COD) mg/l	171
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	44
5	Oil & Grease mg/l	4
6	Chloride as Cl mg/l	588
7	Fluoride as F mg/l	1.04

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 04/02/2020

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

Phone: 01493-221435

ok

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1815

Report On : 28/01/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 17/01/2020 from Ms Neha Agarwal, SO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet Of CETP (After Tertiary Treatment) Collected on 10/01/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 28/01/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.207
2	Zinc mg/l	0.219
3	Nickel as Ni mg/l	0.207
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	0.523
6	Iron as Fe mg/l	7.010
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 28/01/2020

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 420

Report On : 04/02/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 22/01/2020 from Ms Yogyata Singh, JEE, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 22/01/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/02/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.44
2	Total Suspended Solids mg/l	49
3	Chemical Oxygen Demand (COD) mg/l	142
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	28.5
5	Oil & Grease mg/l	3.1

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 04/02/2020

Handwritten Signature
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

ok

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 426

Report On : 28/02/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 05/02/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 05/02/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 28/02/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.80
2	Total Suspended Solids mg/l	60
3	Chemical Oxygen Demand (COD) mg/l	165
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	29
5	Oil & Grease mg/l	1.6
6	Chloride as Cl mg/l	720
7	Fluoride as F mg/l	1.61

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 28/02/2020

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-1, Phase-2, RIICO Industrial Area,
Bhiwadi

o/c Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : **1852**Report On : **24/04/2020**

I hereby certify that I **Dr Rajendra Singh Meena**, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 07/02/2020 from **Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi** a sample of Waste Water of CETP , **Bhiwadi** , Collected from **Final outlet of CETP (After tertiary treatment)** Collected on **05/02/2020**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **24/04/2020** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.173
2	Zinc mg/l	0.207
3	Nickel as Ni mg/l	0.236
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	0.242
6	Iron as Fe mg/l	6.308
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows **Intact**

Signed This On **24/04/2020**


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

ok

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 434

Report On : 03/03/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 20/02/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 20/02/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/03/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.87
2	Total Suspended Solids mg/l	51
3	Chemical Oxygen Demand (COD) mg/l	145
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	28
5	Oil & Grease mg/l	1
6	Chloride as Cl mg/l	700
7	Fluoride as F mg/l	1.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 03/03/2020


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-1, Phase-2, RIICO Industrial Area,
Bhiwadi

Phone: 01493-221435

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1844

Report On : 22/06/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/02/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final outlet of CETP (after tertiary treatment) Collected on 20/02/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/06/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.217
2	Zinc mg/l	0.199
3	Nickel as Ni mg/l	0.091
4	Lead as Pb mg/l	0.893
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	1.096
7	Cadmium as Cd mg/l	0.083

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 22/06/2020

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 445

Report On : 06/05/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/03/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP (after tertiary treatment) Collected on 12/03/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/05/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.71
2	Total Suspended Solids mg/l	38
3	Chemical Oxygen Demand (COD) mg/l	126
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	23.5
5	Oil & Grease mg/l	2.6

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 06/05/2020


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

o/c Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 1848

Report On : 22/06/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 13/03/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi . Collected from Outlet of CETP (After tertiary treatment) Collected on 12/03/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/06/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Copper as Cu mg/l	0.227
2	Zinc mg/l	0.214
3	Nickel as Ni mg/l	0.161
4	Lead as Pb mg/l	1.028
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	1.200
7	Cadmium as Cd mg/l	0.085

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 22/06/2020

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D Block, Ambedkar Nagar, Alwar

Phone: 0144-2730531

Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 475

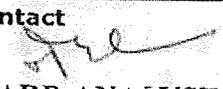
Report On : 08/05/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/04/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 21/04/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 08/05/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.15
2	Total Suspended Solids mg/l	37
3	Chemical Oxygen Demand (COD) mg/l	95
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	21
5	Oil & Grease mg/l	1

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 08/05/2020


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 477

Report On : 26/06/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/06/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Outlet of CETP Collected on 08/06/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 26/06/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.47
2	Total Suspended Solids mg/l	27
3	Chemical Oxygen Demand (COD) mg/l	120
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	25
5	Oil & Grease mg/l	3.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 26/06/2020

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1915

Report On : 27/08/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/06/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP Bhiwadi (After Tertiary Treatment) Collected on 08/06/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/08/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.523
2	Copper as Cu mg/l	0.079
3	Nickel as Ni mg/l	0.032
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.638
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 27/08/2020

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 481

Report On : 17/07/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/06/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 23/06/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 17/07/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.63
2	Total Suspended Solids mg/l	30
3	Chemical Oxygen Demand (COD) mg/l	97
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	19.6
5	Oil & Grease mg/l	1.8

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 17/07/2020

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1917

Report On : 27/08/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 26/06/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of Tertiary Treatment Plant Collected on 23/06/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/08/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.562
2	Copper as Cu mg/l	0.086
3	Nickel as Ni mg/l	0.036
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.638
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 27/08/2020

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 493

Report On : 22/07/2020

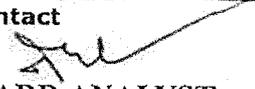
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 10/07/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 10/07/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/07/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.25
2	Total Suspended Solids mg/l	31
3	Chemical Oxygen Demand (COD) mg/l	89
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	17
5	Oil & Grease mg/l	1.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 22/07/2020


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

OK

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 1912

Report On : 27/08/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 10/07/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet after Tertiary Treatment Collected on 10/07/2020 . The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/08/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.423
2	Copper as Cu mg/l	0.061
3	Nickel as Ni mg/l	0.017
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.418
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 27/08/2020

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 498

Report On : 07/08/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 22/07/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 22/07/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 07/08/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.89
2	Total Suspended Solids mg/l	25
3	Chemical Oxygen Demand (COD) mg/l	103
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	21
5	Oil & Grease mg/l	1.9

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 07/08/2020

[Signature]
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

o/e Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 1910

Report On : 27/08/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 30/07/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (after tertiary treatment) Collected on 22/07/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/08/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.458
2	Copper as Cu mg/l	0.079
3	Nickel as Ni mg/l	0.026
4	Lead as Pb mg/l	NT
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.488
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 27/08/2020

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 506

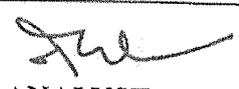
Report On : 31/08/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 06/08/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 06/08/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 31/08/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.13
2	Total Suspended Solids mg/l	27
3	Chemical Oxygen Demand (COD) mg/l	102
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	17
5	Oil & Grease mg/l	1.8

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **31/08/2020**


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

ole Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Rep. No. : 1924
Rep. On : 08/10/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/10/2020 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of C.T., Bhiwadi, Collected from Final Outlet of CETP after tertiary treatment Collected on 06/10/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 08/10/2020 and declare the result of the analysis to be as below :-

Sl. No.	Parameters	Result
1	Zinc as Zn mg/l	0.125
2	Copper as Cu mg/l	0.076
3	Nickel as Ni mg/l	0.051
4	Lead as Pb mg/l	0.029
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.325
7	Cadmium as Cd mg/l	0.000

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed this On 08/10/2020

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : **517**

Report On : **04/09/2020**

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/08/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 21/08/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/09/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.43
2	Total Suspended Solids mg/l	23
3	Chemical Oxygen Demand (COD), mg/l	87
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	21
5	Oil & Grease mg/l	1.2
6	Chloride as Cl mg/l	480
7	Fluoride as F mg/l	1

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **04/09/2020**

Neel
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. 1928

Report On: 08/10/2020

I hereby declare that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section (A) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 28/08/2020 from Sahar Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi. Collected from Final Outlet of CETP after tertiary treatment Collected on 21/08/2020. The Sample was in condition fit for analysis as reported below :-

I further declare that I have analyzed the aforementioned sample on 08/10/2020 and declare the result of the analysis as follows :-

S. No.	Parameters	Result
1	Copper as Zn mg/l	0.180
2	Copper as Cu mg/l	0.062
3	Nickel as Ni mg/l	0.036
4	Lead as Pb mg/l	0.126
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.605
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signature: 08/10/2020

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 522

Report On : 30/09/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 04/09/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 04/09/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 30/09/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.65
2	Total Suspended Solids mg/l	16
3	Chemical Oxygen Demand (COD) mg/l	105
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	26.5
5	Oil & Grease mg/l	3.8
6	Chloride as Cl mg/l	681
7	Fluoride as F mg/l	1.52

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 30/09/2020

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

d/v Phone: 01493-221435

10/8/2020

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1221

Report On : 08/10/2020

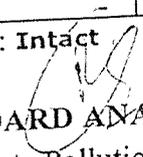
I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 04/09/2020 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, collected from Final Outlet after tertiary treatment Collected on 04/09/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 08/10/2020 and declare the result of the analysis to be as follows :-

No.	Parameters	Result
1	Zinc as Zn mg/l	0.079
2	Copper as Cu mg/l	0.066
3	Nickel as Ni mg/l	NT
4	Lead as Pb mg/l	0.169
5	Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.247
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This 08/10/2020


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No : 530

Report On : 01/10/2020

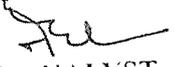
I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/09/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 21/09/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 01/10/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.08
2	Total Suspended Solids mg/l	20
3	Chemical Oxygen Demand (COD) mg/l	88
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	20
5	Oil & Grease mg/l	2.3
6	Chloride as Cl mg/l	768
7	Fluoride as F mg/l	1.5

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 01/10/2020


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

d/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 535

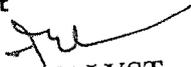
Report On : 14/10/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/09/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 24/09/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 14/10/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.18
2	Total Suspended Solids mg/l	33
3	Chemical Oxygen Demand (COD) mg/l	129
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	24
5	Oil & Grease mg/l	3

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 14/10/2020


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

o/c

10/8/2020

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

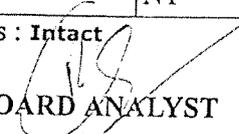
Report No. _____
Report On _____
I hereby certify that I have analyzed the sample on _____
Section(3) of the 30/09/2002 Act of C.E.T.P.
The Sample _____

07/2020
that I Dr. Rajendra Singh Meena, State Board Analyst duly appointed under sub-section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on _____ from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water collected from Final Outlet (After Tertiary Treatment) Collected on 24/09/2020. In a condition fit for analysis as reported below :-

I hereby certify that I have analyzed the aforementioned sample on 08/10/2020 and declare the result of the analysis to be as follows :-

No.	Parameters	Result
1	Copper as Cu mg/l	0.127
2	Chromium as Cr mg/l	0.064
3	Nickel as Ni mg/l	0.126
4	Lead as Pb mg/l	0.212
5	Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	1.145
7	Mercury as Hg mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This 08/10/2020


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531
Fax: 0144-2730531

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

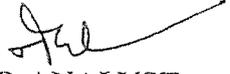
Report No. : 550
Report On : 27/10/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/10/2020 from Shri Bhag Chand Yadav, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 12/10/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/10/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.01
2	Total Suspended Solids mg/l	23
3	Chemical Oxygen Demand (COD) mg/l	85
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	20
5	Oil & Grease mg/l	1.9

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 27/10/2020


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

Phone: 01493-221435

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1963

Report On : 01/12/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 16/10/2020 from Shri Bhag Chand Yadav, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 12/10/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 01/12/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.118
2	Copper as Cu mg/l	0.0681
3	Nickel as Ni mg/l	0.050
4	Lead as Pb mg/l	0.026
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.378
7	Cadmium as Cd mg/l	0.021

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 01/12/2020

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
Final Report

Report No. : 559

Report On : 09/11/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 27/10/2020 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 27/10/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 09/11/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.06
2	Total Suspended Solids mg/l	21
3	Chemical Oxygen Demand (COD) mg/l	80
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	15
5	Oil & Grease mg/l	1.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**
 Signed This On 09/11/2020

[Signature]
BOARD ANALYST
 Rajasthan State Pollution Control Board
 Regional Office Bhiwadi
 G.O-I, Phase-2, RIICO Industrial Area,
 Bhiwadi
 Phone: 01493-221435

d/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1987
Report On : 01/12/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 29/10/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP after tertiary treatment. Collected on 27/10/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 01/12/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.138
2	Copper as Cu mg/l	0.0720
3	Nickel as Ni mg/l	0.071
4	Lead as Pb mg/l	0.035
5	Lead as Pb mg/l	0.012
6	Total Chromium as Cr mg/l	0.418
7	Iron as Fe mg/l	0.030
	Cadmium as Cd mg/l	

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 01/12/2020

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

12/11/2020

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 566

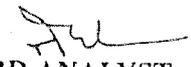
Report On : 10/12/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 06/11/2020 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet (After Tertiary Treatment) Collected on 06/11/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/12/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.97
2	Total Suspended Solids mg/l	27
3	Chemical Oxygen Demand (COD) mg/l	116
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	22
5	Oil & Grease mg/l	3

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 10/12/2020


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

o/c Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1990

Report On : 17/12/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 06/11/2020 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet after tertiary treatment. Collected on 06/11/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 17/12/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.157
2	Copper as Cu mg/l	0.0703
3	Nickel as Ni mg/l	0.0693
4	Lead as Pb mg/l	0.0296
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.438
7	Cadmium as Cd mg/l	0.0510

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 17/12/2020

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 571

Report On : 10/12/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/11/2020 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet (After Tertiary Treatment) Collected on 25/11/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/12/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.25
2	Total Suspended Solids mg/l	35
3	Chemical Oxygen Demand (COD) mg/l	177
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	28
5	Oil & Grease mg/l	4

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 10/12/2020


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

o/c Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 1997

Report On : 18/12/2020

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 27/11/2020 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet after tertiary treatment Collected on 25/11/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 18/12/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.138
2	Copper as Cu mg/l	0.0791
3	Nickel as Ni mg/l	0.0102
4	Lead as Pb mg/l	0.0591
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.422
7	Cadmium as Cd mg/l	0.0420

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 18/12/2020

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
Final Report

Report No. : 577

Report On : 28/12/2020

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/12/2020 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi. Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 09/12/2020 The Sample was in a condition fit for analysis as reported below -

I further certify that I have analyzed the aforementioned sample on 28/12/2020 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.26
2	Total Suspended Solids mg/l	44
3	Chemical Oxygen Demand (COD) mg/l	132
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	27.5
5	Oil & Grease mg/l	2

The condition of the seals, fastening and container on receipt was as follows : **Intact**
 Signed This On 28/12/2020


BOARD ANALYST
 Rajasthan State Pollution Control Board
 Regional Office Bhiwadi
 G.O-I, Phase-2, RIICO Industrial Area,
 Bhiwadi
 Phone: 01493-221435

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2005

Report On : 14/01/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 18/12/2020 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 09/12/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 14/01/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.186
2	Copper as Cu mg/l	0.0736
3	Nickel as Ni mg/l	0.0728
4	Lead as Pb mg/l	0.0309
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.472
7	Cadmium as Cd mg/l	0.0579

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 14/01/2021

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

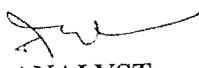
Report No. : 586
Report On : 06/01/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/12/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP (After Tertiary Treatment) Collected on 23/12/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/01/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.58
2	Total Suspended Solids mg/l	28
3	Chemical Oxygen Demand (COD) mg/l	99
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	23
5	Oil & Grease mg/l	1.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 06/01/2021


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2017

Report On : 14/01/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 28/12/2020 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final outlet of CETP (after tertiary treatment) Collected on 23/12/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 14/01/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.204
2	Copper as Cu mg/l	0.0811
3	Nickel as Ni mg/l	0.0702
4	Lead as Pb mg/l	0.0359
5	Total Chromium as Cr mg/l	0.006
6	Iron as Fe mg/l	0.518
7	Cadmium as Cd mg/l	0.0616

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 14/01/2021

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 588
Report On : 15/01/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/12/2020 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from CETP treated water storage tank Collected on 24/12/2020. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 15/01/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.16
2	Total Suspended Solids mg/l	74
3	Chemical Oxygen Demand (COD) mg/l	210
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	47.5
5	Oil & Grease mg/l	3.3

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 15/01/2021


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
o/c Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 597
Report On : 22/01/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 11/01/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated tank Collected on 11/01/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/01/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.64
2	Total Suspended Solids mg/l	56
3	Chemical Oxygen Demand (COD) mg/l	119
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	22.5
5	Oil & Grease mg/l	2

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 22/01/2021


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
o/c Phone: 01493-221435

21/1/2021

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(Sec Rule - 24)
Final Report

Report No. : 2032

Report On : 04/02/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 13/01/2021 from Mr Anil Bairwa, JSO, Bhiwadi .RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi . Collected from Water collected from Tertiary Treated tank Collected on 11/01/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.092
2	Copper as Cu mg/l	0.081
3	Nickel as Ni mg/l	0.035
4	Lead as Pb mg/l	0.176
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.314
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **04/02/2021**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 613

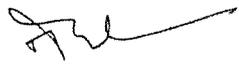
Report On : 04/02/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 29/01/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated Tank Collected on 29/01/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.47
2	Total Suspended Solids mg/l	36
3	Chemical Oxygen Demand (COD) mg/l	117
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	27
5	Oil & Grease mg/l	2.3

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 04/02/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

dk

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 2040

Report On : 15/04/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 01/02/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated tank Collected on 29/01/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 15/04/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.0102
2	Copper as Cu mg/l	0.096
3	Nickel as Ni mg/l	0.0471
4	Lead as Pb mg/l	0.153
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.334
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 15/04/2021

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
Final Report

Report No. : 621

Report On : 26/02/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 13 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 04/02/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated tank Collected on 04/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 26/02/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.17
2	Total Suspended Solids mg/l	59
3	Chemical Oxygen Demand (COD) mg/l	126
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	27
5	Oil & Grease mg/l	2

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 26/02/2021

BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Bhiwadi
 G.O-I, Phase-2, RIICO Industrial Area,
 Bhiwadi

Phone: 01493-221435

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2044

Report On : 15/04/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/02/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated tank Collected on 04/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 15/04/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.0791
2	Copper as Cu mg/l	0.0682
3	Nickel as Ni mg/l	0.046
4	Lead as Pb mg/l	0.147
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.368
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 15/04/2021

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. 633

Report On 04/03/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 3 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 16/02/2021 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Water collected from Tertiary Treated tank Collected on 16/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 04/03/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	8.1
2	Total Suspended Solids mg/l	43
3	Chemical Oxygen Demand (COD) mg/l	204
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	44
5	Oil & Grease mg/l	3
6	Total Residual Chlorine as Cl ₂ mg/l	NT
7	Chloride as Cl mg/l	736
8	Fluoride as F mg/l	1.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 04/03/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-1, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2052

Report On : 15/04/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 19/02/2021 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Water collected from Tertiary Treated tank Collected on 16/02/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 15/04/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.0761
2	Copper as Cu mg/l	0.0783
3	Nickel as Ni mg/l	0.0331
4	Lead as Pb mg/l	0.159
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.377
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 15/04/2021

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 646

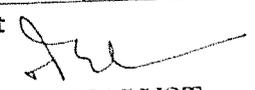
Report On : 18/03/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 3 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 01/03/2021 from Mr Anil Airwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Water collected from Tertiary Treated Tank Collected on 01/03/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 18/03/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.87
2	Total Suspended Solids mg/l	46
3	Chemical Oxygen Demand (COD) mg/l	162
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	36
5	Oil & Grease mg/l	1.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 18/03/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Final Report

Report No. : 654

Report On : 22/03/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/03/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated Tank Collected on 08/03/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 22/03/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.56
2	Total Suspended Solids mg/l	42
3	Chemical Oxygen Demand (COD) mg/l	137
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	23
5	Oil & Grease mg/l	1.5
6	Total Residual Chlorine as Cl ₂ mg/l	NT
7	Chloride as Cl mg/l	489
8	Fluoride as F mg/l	1.26

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **22/03/2021**


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 2068

Report On : 21/06/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/03/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated tank Collected on 08/03/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.089
2	Copper as Cu mg/l	0.252
3	Nickel as Ni mg/l	0.0163
4	Lead as Pb mg/l	0.169
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.9891
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 21/06/2021

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 679

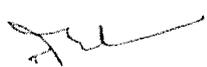
Report On : 16/04/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 3 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 25/03/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated Tank Collected on 25/03/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 16/04/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.43
2	Total Suspended Solids mg/l	12
3	Chemical Oxygen Demand (COD) mg/l	119
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	22.5
5	Oil & Grease mg/l	1.1

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 16/04/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2078

Report On : 21/06/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 01/04/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated tank Collected on 25/03/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.087
2	Copper as Cu mg/l	0.1437
3	Nickel as Ni mg/l	0.1363
4	Lead as Pb mg/l	0.162
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	2.013
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 21/06/2021

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 683

Report On : 02/06/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 08/04/2021 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Water collected from Tertiary Treated Tank Collected on 08/04/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.19
2	Total Suspended Solids mg/l	46
3	Chemical Oxygen Demand (COD) mg/l	167
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	27.5
5	Oil & Grease mg/l	1.9

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 02/06/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2081
Report On : 21/06/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/04/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated tank Collected on 08/04/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.0104
2	Copper as Cu mg/l	0.1330
3	Nickel as Ni mg/l	0.1199
4	Lead as Pb mg/l	0.171
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	3.002
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 21/06/2021

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 709

Report On : 21/06/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 09/06/2021 from Sohan Lal, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet Collected on 09/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 21/06/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.67
2	Total Suspended Solids mg/l	21
3	Chemical Oxygen Demand (COD) mg/l	82
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	11
5	Oil & Grease mg/l	1.4
6	Total Residual Chlorine as Cl ₂ mg/l	NT
7	Chloride as Cl mg/l	540
8	Fluoride as F mg/l	1.35

The condition of the seals, fastening and container on receipt was as follows : **Intact**

signed This On 21/06/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2120

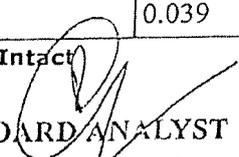
Report On : 02/08/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/06/2021 from Sohan Lal, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet Collected on 09/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/08/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.185
2	Copper as Cu mg/l	0.006
3	Nickel as Ni mg/l	0.048
4	Lead as Pb mg/l	0.096
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.408
7	Cadmium as Cd mg/l	0.039

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 02/08/2021


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 716

Report On : 19/07/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 30/06/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated Tank Collected on 29/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 19/07/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.75
2	Total Suspended Solids mg/l	21
3	Chemical Oxygen Demand (COD) mg/l	90
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	16
5	Oil & Grease mg/l	1.1
6	Total Residual Chlorine as Cl ₂ mg/l	NT
7	Chloride as Cl mg/l	517
8	Fluoride as F mg/l	1.24

Condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 19/07/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Bhiwadi
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
 Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2112

Report On : 20/09/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 02/07/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Water collected from Tertiary Treated tank Collected on 29/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 20/09/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.1190
2	Copper as Cu mg/l	0.1567
3	Nickel as Ni mg/l	0.0130
4	Lead as Pb mg/l	0.2549
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	0.0588
7	Cadmium as Cd mg/l	0.0791

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 20/09/2021

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

0/1

FORM - X
 RAJASTHAN STATE POLLUTION CONTROL BOARD
 REPORT OF THE STATE BOARD ANALYST
 (See Rule - 24)
 Final Report

Report No. : 727

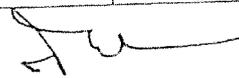
Report On : 19/07/2021

I hereby certify that I Ms Neha Agarwal, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water Prevention & Control of Pollution) Act, 1974 received on the 12/07/2021 from Mr Anil Bairwa, JSO, Bhiwadi, RSPCB Bhiwadi sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet Collected on 12/07/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 19/07/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.41
2	Total Suspended Solids mg/l	19
3	Chemical Oxygen Demand (COD) mg/l	87
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	17
5	Oil & Grease mg/l	1.2
6	Total Residual Chlorine as Cl ₂ mg/l	0.25
7	Chloride as Cl mg/l	329
8	Fluoride as F mg/l	0.63

Condition of the seals, fastening and container on receipt was as follows : Intact
 Signed This On 19/07/2021


 BOARD ANALYST

Rajasthan State Pollution Control Board
 Regional Office Bhiwadi
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
 Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)
Final Report

Report No. : 2127

Report On : 20/09/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 16/07/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet Collected on 12/07/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 20/09/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.1247
2	Copper as Cu mg/l	0.1336
3	Nickel as Ni mg/l	0.1126
4	Lead as Pb mg/l	0.2749
5	Total Chromium as Cr mg/l	NT
6	Iron as Fe mg/l	NT
7	Cadmium as Cd mg/l	0.1004

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 20/09/2021

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

D/V

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(Sec Rule - 24)
Final Report

Report No. : 733

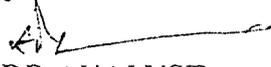
Report On : 03/09/2021

I hereby certify that I Dr Sanjeev Kumar Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 23/07/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet Collected on 23/07/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/09/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.6
2	Total Suspended Solids mg/l	30
3	Chemical Oxygen Demand (COD) mg/l	85
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	24
5	Oil & Grease mg/l	1.6
6	Total Residual Chlorine as Cl ₂ mg/l	0.4
7	Chloride as Cl mg/l	315.5
8	Fluoride as F mg/l	0.6

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 03/09/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : **2136**

Report On : **20/09/2021**

I hereby certify that I **Dr Rajendra Singh Meena**, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 02/08/2021 from **Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi** a sample of Waste Water of **CETP , Bhiwadi ,** Collected from **Final Outlet** Collected on **23/07/2021**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/09/2021** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.1032
2	Copper as Cu mg/l	0.0175
3	Nickel as Ni mg/l	0.1018
4	Lead as Pb mg/l	0.1205
5	Total Chromium as Cr mg/l	0.0461
6	Iron as Fe mg/l	0.5739
7	Cadmium as Cd mg/l	0.0006

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **20/09/2021**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 737

Report On : 06/09/2021

I hereby certify that I Dr Sanjeev Kumar Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 11/08/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 11/08/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/09/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.6
2	Total Suspended Solids mg/l	36
3	Chemical Oxygen Demand (COD) mg/l	94
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	25
5	Oil & Grease mg/l	1.8
6	Total Residual Chlorine as Cl ₂ mg/l	0.3
7	Chloride as Cl mg/l	301.8
8	Fluoride as F mg/l	0.7

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/09/2021

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi

Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2154

Report On : 20/09/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/08/2021 from Mr Anil Balrwa, JSO, Bhiwadi, RSPCB Bhiwadi a sample of Waste Water of CETP, Bhiwadi, Collected from Final Outlet(After Tertiary Treatment) Collected on 11/08/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 20/09/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.9172
2	Copper as Cu mg/l	0.0211
3	Nickel as Ni mg/l	0.0143
4	Lead as Pb mg/l	0.1729
5	Total Chromium as Cr mg/l	0.0423
6	Iron as Fe mg/l	0.0378
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 20/09/2021

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

o/c

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 744

Report On : 06/09/2021

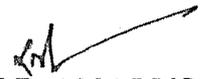
I hereby certify that I Dr Sanjeev Kumar Sharma, State Board Analyst duly appointed under sub Section of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 17/08/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi Collected from Final Outlet of CETP Collected on 17/08/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/09/2021 and declare the result of analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.5
2	Total Suspended Solids mg/l	30
3	Chemical Oxygen Demand (COD) mg/l	81
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	25
5	Oil & Grease mg/l	1.6
6	Total Residual Chlorine as Cl ₂ mg/l	0.32
7	Chloride as Cl mg/l	535
8	Fluoride as F mg/l	0.6

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/09/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 2155

Report On : 20/09/2021

I hereby certify that I Dr Rajendra Singh Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/08/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet of CETP Collected on 17/08/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 20/09/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.1232
2	Copper as Cu mg/l	0.0409
3	Nickel as Ni mg/l	0.1246
4	Lead as Pb mg/l	0.1415
5	Total Chromium as Cr mg/l	0.0388
6	Iron as Fe mg/l	0.2581
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 20/09/2021

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 751

Report On : 09/09/2021

I hereby certify that I Dr Sanjeev Kumar Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 31/08/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 31/08/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 09/09/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.5
2	Total Suspended Solids mg/l	24
3	Chemical Oxygen Demand (COD) mg/l	73
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	23
5	Oil & Grease mg/l	1.2
6	Total Residual Chlorine as Cl ₂ mg/l	0.5
7	Chloride as Cl mg/l	480.2
8	Fluoride as F mg/l	0.4

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 09/09/2021

←
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : **2177**

Report On : **20/10/2021**

I hereby certify that I **Dr Rajendra Singh Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **20/09/2021** from **Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Waste Water of CETP , Bhiwadi ,** Collected from **Final Outlet (After Tertiary Treatment)** Collected on **31/08/2021**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/10/2021** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.3468
2	Copper as Cu mg/l	0.7592
3	Nickel as Ni mg/l	0.0958
4	Lead as Pb mg/l	0.2751
5	Total Chromium as Cr mg/l	0.0375
6	Iron as Fe mg/l	0.0408
7	Cadmium as Cd mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **20/10/2021**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : 762

Report On : 27/09/2021

I hereby certify that I Dr Sanjeev Kumar Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 10/09/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 10/09/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 27/09/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.5
2	Total Suspended Solids mg/l	25
3	Chemical Oxygen Demand (COD) mg/l	70
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	22
5	Oil & Grease mg/l	2.0
6	Total Residual Chlorine as Cl ₂ mg/l	0.7
7	Chloride as Cl mg/l	503
8	Fluoride as F mg/l	0.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 27/09/2021


BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-1, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : **783**

Report On : **18/10/2021**

I hereby certify that I Dr Sanjeev Kumar Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 30/09/2021 from Mr Anil Bairwa, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of CETP , Bhiwadi , Collected from Final Outlet (After Tertiary Treatment) Collected on 30/09/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 18/10/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.75
2	Total Suspended Solids mg/l	69
3	Chemical Oxygen Demand (COD) mg/l	143
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	32
5	Oil & Grease mg/l	2.8
6	Total Residual Chlorine as Cl ₂ mg/l	0.4
7	Chloride as Cl mg/l	530
8	Fluoride as F mg/l	0.7

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **18/10/2021**


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-1, Phase-2, RIICO Industrial Area,
Bhiwadi
Phone: 01493-221435



Regional Office

RAJASTHAN STATE POLLUTION CONTROL BOARD

GO-1, Phase II, RIICO Industrial Area, Bhiwadi

Email id: robhiwadi@gmail.com, Ph: 01493-221435

No: RPCB/RO/BWD/2849/2356-57

REGD.

Date- 16/01/19

**M/s Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
Near New Bus Stand, Tijara Road,
Bhiwadi**

**Sub- Show cause notice intended refusal of application for consent to Operate
under the Water Act, 1974 and the Air Act, 1981: regarding**

Ref- (i) Your Applications for Consent to operate under Air Act and Water Act
dated 05/06/2017 and 29/08/2017.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') and Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16/06/1981.
2. And whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23/03/1974.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas keeping this in view the Board has been conferred power to take such steps as are necessary for the prevention, control and abatement of air and water pollution.
5. And whereas, the common effluent treatment plant (CETP), Bhiwadi is being operated by SPV, namely Bhiwadi Jal Pradushan Nivaran Association (BJPNA).
6. And whereas, sample was collected from the outlet of CETP and the analysis report indicates that the following parameter were exceeding the limit as per the EP Act, 1986. (copy of A/R is enclosed)

Sr. no.	Parameters	Prescribed limit	Analysis result
1	Chemical Oxygen Demand (COD) mg/l	250	372
2	Fixed Dissolved Solids	2100	2800
3	BOD	30	52
4	Sulphides	2.0	2.4
5	Chlorides	1000	1060



Regional Office

RAJASTHAN STATE POLLUTION CONTROL BOARD

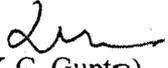
GO-1, Phase II, RIICO Industrial Area, Bhiwadi

Email id: robhiwadi@gmail.com, Ph: 01493-221435

7. And whereas the above observations indicate that the operation and maintenance of the CETP is not proper and it requires improvement.

Therefore, in view of above, you are hereby directed to show causes as to why action be not initiated against the CETP under the provisions of the and the Water (Prevention & Control of Pollution) Act, 1974.

You may submit reply to this office within a period of 15 days from the date of issue of this notice, failing which stern action shall be initiated against Bhiwadi Jal Pradushan Nivaran Association (BJPNA) without further notice in this matter.


(K.C. Gupta)

Regional Officer

Copy to-

- (i) The CEE, Rajasthan State Pollution Control Board, Jaipur with a copy analysis reports for information and necessary action at H.O. level.


Regional Officer

2849



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
 GO-1, Phase II, RIICO Industrial Area, Bhiwadi
 Email id: robhiwadi@gmail.com, Ph: 01493-221435

RPCB/RO/BWD/2849/ 3635-36

Registered

Date: 06.02.2019

**M/s Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
 Near New Bus Stand, Tijara Road, Bhiwadi**

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of CETP (After Tertiary Treatment) collected by the Board Official on dated 10/01/2020.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of CETP (After Tertiary Treatment) being operated by the BJPNA, Bhiwadi at near new bus stand, Tijara Road, Bhiwadi was collected on date 10/01/2020 and the analysis report of sample collected indicate that following parameter was exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	44

5. And whereas, it is evident from the Analysis Report that the operation & maintenance of the CETP is not proper and it requires improvement.
6. And whereas, above stated non-compliance of the provisions of the Water Act has been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standards and submit reply within a period of 15 days from the date of issue of this notice, failing which stern action may be initiated against the BJPNA as per the rules

Yours sincerely,

(Vivek Goel)

Regional Officer

o/c

Regional Officer

o/c

Copy to: Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849 / 2776-77

REGISTERED

Date: 12/03/19

M/S Bhiwadi Jal Pradushan Nivaran Trust (BJPNT).

Opposite New Bus Stand, Tijara road,

Bhiwadi, Tehsil- Tijara,

District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref. Sample form the final outlet of CETP (After tertiary treatment) collected by the Board's officials on 08/02/2019.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of CETP (After tertiary treatment) being operated by BJPNT was collected on 08.02.2019 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological oxygen demand (BOD) mg/l	30	46
2	Chemical Oxygen demand (COD) mg/l	250	294

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to ^{treat} treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Copy to Master File

Yours sincerely

Regional Officer

c/c

Regional Officer

मोहम्मद
c/c



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849 / 435-436

REGISTERED

Date: 12/06/19

M/S Bhiwadi Jal Pradushan Nivaran Trust (BJPNT),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Sample from the final outlet of CETP (After tertiary treatment) collected by the Board's officials on 13/05/2019 and 23/05/2019.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of CETP (After tertiary treatment) being operated by BJPNT was collected on 13.05.2019 and 23.05.2019 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis (13.05.2019)	Results of Analysis (23.05.2019)
1	Biological oxygen demand (BOD) mg/l	30	45	62
2	Chemical Oxygen demand (COD) mg/l	250	---	270

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours sincerely


Regional Officer

o/c


Regional Officer

o/c

Copy to Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849 / 1618-19

REGISTERED

Date: 09.09.19

M/S Bhiwadi Jal Pradushan Nivaran Trust (BJPNT),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Sample from the final outlet of CETP (After tertiary treatment) collected by the Board's officials on 01/08/2019.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of CETP (After tertiary treatment) being operated by BJPNT was collected on 08.02.2019 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Iron (Fe) mg/l	3	4.14

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours sincerely


Regional Officer

OK


Regional Officer

कोयला

OK

Copy to Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849/2036

REGISTERED

Date: 08/11/2019

M/S Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Sample form the final outlet of CETP (After tertiary treatment) collected by the Board's officials on 15/10/2019.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974(herein after referred to as "the Water Act")for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of CETP (After tertiary treatment) being operated by BJPNA was collected on 15/10/2019 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis (15.10.2019)
1	Biological oxygen demand (BOD) mg/l	30	66

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to trate the waste water upto the norms prescbied under the Environmnt Potection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewd seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be ititiated against the unit as per the rules.

Yours sincerely

Regional Officer

Regional Officer

Copy to Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
Phone: 0144-2372996 Website www.rpcb.nic.in
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849/2240-41

REGISTERED

Date: 18.11.2019

M/S Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref. Sample from the final outlet of CETP collected by the Board's officials on 23/09/2019.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from outlet of CETP being operated by BJPNA on 23/09/2019 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis (23.09.2019)
1	Lead Pb as N mg/l	0.1	0.128

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours Sincerely

(Vivek Goel)

Regional Officer

Regional Officer

Copy to Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
Phone: 0144-2372996 Website www.rpcb.nic.in
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849/2239

REGISTERED

Date: 18.11.2019

M/S Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref. Sample from the final outlet of CETP collected by the Board's officials on 06/09/2019.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from outlet of CETP being operated by BJPNA on 06/09/2019 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis (06.09.2019)
1	Ammonical Nitrogen as N mg/l	50	53
2	Total Kjheldahl Nitrogen as N mg/l	50	61

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours Sincerely

(Vivek Goel)

Regional Officer

Regional Officer

Copy to Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849/2565

REGISTERED

Date: 06/12/19

M/S Bhiwadi Jal Pradushan Nivaran Trust (BJPNT),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Sample form the final outlet of CETP (After tertiary treatment) collected by the Board's officials on 15/11/2019.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of CETP (After tertiary treatment) being operated by BJPNT was collected on 15.11.2019 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	BOD (mg/l)	30	66

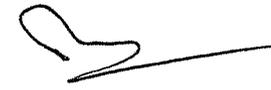
- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours sincerely


Regional Officer

Copy to Master File


Regional Officer



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849 / 3054

REGISTERED

Date: 06.01.2020

M/S Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Sample form the final outlet of CETP (After tertiary treatment) collected by the Board's officials on 12/12/2019.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974(herein after referred to as "the Water Act")for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of CETP (After tertiary treatment) being operated by BJPNA was collected on 12/12/2019 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis (12.12.2019)
1	Biological oxygen demand (BOD) mg/l	30	60

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to trate the waste water upto the norms prescbed under the Environmnt Potection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewd seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be ititiated against the unit as per the rules.

Yours sincerely

Regional Officer

o/c

Regional Officer

o/c

Copy to Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849

3350-57

REGISTERED

Date: 02/02/2021

M/S Bhiwadi Jal Pradushan Nivaran Trust (BJPNT),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Sample form the final outlet of CETP (After tertiary treatment) collected by the Board's officials on 24/12/2020.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of CETP (After tertiary treatment) being operated by BJPNT was collected on 24.12.2020 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	BOD (mg/l)	30	34

- 5) And whereas, sample was collected from CETP treated water storage tank was collected on 24.12.2020 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	BOD (mg/l)	30	47.5

- 6) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.
- 7) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours sincerely


Regional Officer

Copy to Master File

o/c

Regional Officer

o/c



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849/13898-3899 REGISTERED

Date: 15.03.2021

M/s Bhiwadi Jal Pradushan Nivaran Trust (BJPNT),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: Sample form the final outlet of CETP (After tertiary treatment) collected by the Board's officials on 16/02/2021.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from CETP treated water storage tank was collected on 16.02.2021 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	BOD (mg/l)	30	44

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.
- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours sincerely

Regional Officer

o/c

Regional Officer

राजस्थान

o/c

Copy to Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2849 /4026

REGISTERED

Date: 23.03.2021

M/S Bhiwadi Jal Pradushan Nivaran Association (BJPNA),
Opposite New Bus Stand, Tijara road,
Bhiwadi, Tehsil- Tijara,
District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref. Sample form the final outlet of CETP collected by the Board's officials on 01/03/2021.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974(herein after referred to as "the Water Act")for violation of provisions of the Act here-in-after shown:-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of CETP being operated by BJPNA was collected on 01.03.2021 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	BOD (mg/l)	30	36

- 5) And whereas it is evident from the analysis report that the CETP is not being operated properly and it has failed to trate the waste water upto th norms prescbied under the Environmnt Potection Act, 1986.



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

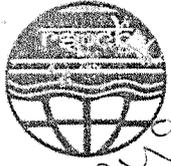
Therefore, you are advised to improve upon operation and maintenance of the CETP so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours sincerely

Vivek Goel

Regional Officer

ok
SR



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone: 0141-5159699, 5159604 e-mail: member-secretary@rpcb.nic.ir
Toll Free HelpLine No. : 18001806127 Ext. 7

F-14(Tech-Bhiwadi) 15-CETP/RPCB 188

Date: 17/6/2021

Email/ Registered Post

Chairman,
M/s Bhiwadi Jal PradushanNivaran Trust,
Oppo. New Bus Stand,
Tijara Road,
Email – cetppradushan@gmail.com

Sub: Tempering with data of OCEMS system-reg.
Ref: - Visit of the CETP 01.03.2021 by the Member Secretary.

The CETP was visited on 01.03.2021 by the Member Secretary of Rajasthan State pollution Control Board. During visit real time data of continuous online effluent quality monitoring system (OCEQMS) observed at the site and recorded. At the same time sample of effluent was also collected from the final outlet.

The results of analysis of the sample collected during the visit on 01.03.2021 show that the data reflected by the OCEQMS are have huge inconsistency with the results of analysis performed in the laboratory, as shown hereunder:-

S.No.	Parameters	OCEMS	Manually Analyzed Value
1	pH	7.74	7.87
2	BOD	13.72	36
3	COD	83.17	162
4	TSS	21.91	46

From above, it is evident that the OCEQMS has not been reporting correct values of parameters and there is tempering within the system in data transmission. It is a serious issue and defeats the whole purpose of installing OCEQMS.

You are directed to submit a report with details of the reason for such large discrepancies in the system, take immediate steps for removing discrepancies and submit details of steps/ action taken in this regard.

Your reply should reach this office by 05.07.2021 failing which the Board shall proceed further to take stringent action against the CETP, including imposition of environmental compensation.

This bears approval of the competent authority.

(Niraj Mathur)
GIC (Liquid Waste)

Copy to the following for information/necessary action:-

1. CSO, RPCB, Jaipur.



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone: 0141-5159699, 5159604 e-mail: member-secretary@rpcb.nic.in
Toll Free HelpLine No. : 18001806127 Ext. 7

2. Regional Officer, Rajasthan State Pollution Control Board, Bhiwadi – Please verify and comments on reply received, if any.
3. Master File, (Group Plastic Waste), RPCB, Jaipur.


GIC (Liquid Waste)

RAJASTHAN STATE POLLUTION CONTROL BOARD

COMPARATIVE STATEMENT

Analysis Results of BIDA (Bhiwadi Integrated Development Authority) STP, Bhiwadi

Sr.No.	Parameter	pH	Total Suspended Solids (mg/L)	COD (mg/L)	BOD (mg/L)	Oil & Grease (mg/L)
	Standards	5.5-9	100	250	30	10
	Date of Collection					
1	16-03-18	8.23	87	198	33	5
2	31-05-18	8.48	65	186	38	3
3	09-07-18	7.12	126	276	52	4
4	25-09-18	8.78	152	342	76	7
5	12-10-18	6.18	72	216	54	4
6	12-11-18	7.33	29	145	15	4
7	04-02-19	7.51	60	200	44	6.6
8	29-03-19	7.24	53	206	18	2.15
9	10-04-19	7.64	52	189	44	2.7
10	13-05-19	7.37	62	148	44	5.7
11	12-06-19	7.16	40	116	17	1
12	15-07-19	7.97	34	90	24	2.25
13	08-08-19	7.9	35	95	25	2
14	17-09-19	7.8	54	76	23	2.6
15	31-10-19	7.62	42	127	34	4
16	18-11-19	7.48	55	107	25	2.4
17	12-12-19	7.78	28	107	27	2.4
18	10-01-20	7.87	85	156	42.5	4
19	05-02-20	7.73	27	134	30	2.3
20	20-02-20	7.64	71	145	48	3.2
21	15-06-20	7.45	12	104	28	1
22	22-07-20	7.79	8	71	21.5	1.2
23	06-08-20	7.58	35	82	18	1.6
24	21-09-20	7.64	23	96	21	1.4
25	28-10-20	7.58	105	180	43	2.36
26	25-11-20	7.42	49	135	27	2
27	09-12-20	7.6	39	132	29.5	1.7
28	11-01-21	7.85	68	95	24	1
29	16-02-21	7.39	21	144	22.5	1.5
30	08-03-21	7.44	136	169	42	2.8
31	15-06-21	7.76	27	137	27	1.3
32	05-07-21	7.77	73	142	41	2.2
33	11-08-21	7.3	48	74	22	1.2
34	10-09-21	7.5	97	105	29	1.7

RAJASTHAN STATE POLLUTION CONTROL BOARD

COMPARATIVE STATEMENT

Analysis Results of RHB (Rajasthan Housing Board) STP, Bhiwadi

Sr.No.	Parameter	pH	Total Suspende d Solids (mg/L)	COD (mg/L)	BOD (mg/L)	Oil & Grease (mg/L)
	Standards	5.5-9	100	250	30	10
	Date of Collection					
1	27-12-18	7.52	96.7	286	56	10.3
2	19-02-19	7.51	89	200	19.5	2.2
3	09-04-19	7.63	62	201	50	3.65
4	13-05-19	7.49	82	223	79	8.6
5	12-06-19	7.63	80	160	19	1.7
6	15-07-19	7.74	47	127	37	3
7	08-08-19	7.77	75	133	37	3.2
8	17-09-19	7.83	115	170	60	5.9
9	31-10-19	8.03	64	87	19.5	2.7
10	18-11-19	7.57	53	111	29	4.4
11	12-12-19	8.17	54	103	26.5	1.8
12	10-01-20	7.72	47	112	20	1.2
13	05-02-20	7.92	36	123	27	1.7
14	15-06-20	7.4	9	72	19	1.3
15	22-07-20	7.89	20	79	23	1.4
16	06-08-20	7.5	18	74	28	1.2
17	21-09-20	7.48	74	108	23	1.9
18	28-10-20	7.84	24	75	12	2.4
19	25-11-20	8.89	33	92	21	1
20	09-12-20	7.05	25	80	19	1.4
21	11-01-21	7.38	57	158	43	3
22	16-02-21	7.77	17	148	26	1.6
23	08-03-21	7.23	181	271	66	3.2
24	11-08-21	7.6	40	70	19	1.2
25	30-09-21	7.73	63	159	36	2

RAJASTHAN STATE POLLUTION CONTROL BOARD

COMPARATIVE STATEMENT

Analysis Results of Mundana Mev, STP, Bhiwadi

Sr.No.	Parameter	pH	Total Suspended Solids (mg/L)	COD (mg/L)	BOD (mg/L)	Oil & Grease (mg/L)
	Standards	5.5-9	100	250	30	10
	Date of Collection					
1	06-08-20	7.66	19	68	14	1.3
2	21-09-20	7.82	19	56	13	1
3	28-10-20	7.92	19	55	15	1
4	09-12-20	7.11	33	76	17	1
5	11-01-21	7.81	23	59	10.5	0.6
6	16-02-21	7.95	10	92	20	NT
7	08-03-21	7.82	55	75	16	0.8
8	15-06-21	7.51	31	84	14	0.7
9	05-07-21	7.28	19	38	12	0.7
10	11-08-21	7.7	132	301	83	4
11	30-09-21	7.67	62	171	34	2.4

RAJASTHAN STATE POLLUTION CONTROL BOARD

COMPARATIVE STATEMENT

Analysis Results of STP Near Existing BIDA, STP, Bhiwadi

Sr.No.	Parameter	pH	Total Suspended Solids (mg/L)	COD (mg/L)	BOD (mg/L)	Oil & Grease (mg/L)
	Standards	5.5-9	100	250	30	10
	Date of Collection					
1	09-12-20	7.59	22	40	14	NT
2	11-01-21	7.38	49	51	15.6	NT
3	16-02-21	7.69	21	152	27	2
4	08-03-21	7.59	58	78	17	0.6
5	05-07-21	8.38	31	77	14	1
6	11-08-21	7.6	30	62	16	1
7	10-09-21	7.5	33	70	19	1

RAJASTHAN STATE POLLUTION CONTROL BOARD

COMPARATIVE STATEMENT

Analysis Results of Santhalka STP, Bhiwadi

Sr.No.	Parameter	pH	Total Suspende d Solids (mg/L)	COD (mg/L)	BOD (mg/L)	Oil & Grease (mg/L)
	Standards	5.5-9	100	250	30	10
	Date of Collection					
1	11-01-21	7.77	69	43	13	NT
2	16-02-21	7.77	32	132	21.5	1.2
3	05-07-21	8.93	44	88	21	0.5
4	11-08-21	7.8	27	86	18	1.6



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri Jaipur-302 004

Ph: 5159600 Fax: 5159697

Registered A/D

F.14/Tech_Alwar(401)RSPCB/MUID/12-STP/ 2283 - 2285

Date: 23-10-2018

M/s Urban Improvement Trust,
Bhiwadi.

Subject: Show cause notice for refusal of the Consent to Operate under the provisions of the Water (Prevention and Control of Pollution) Act 1974 for 4 MLD STP at Bhiwadi.

Reference: (i) Show Cause Notice issued by Board dated 18/12/2014.
(ii) Show Cause Notice issued by Board dated 28/9/2016.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974.
2. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water respectively.
3. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred powers to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Act.
4. And whereas, the Urban Improvement Trust, Bhiwadi (hereinafter called as the "Project Proponent") is operating STP of 4 MLD capacity at Bhiwadi.
5. And whereas, Consent to Operate under Water Act was granted to STP (Bhiwadi) vide letter No F(MUID)/Alwar(Tijara)/21(1)/2011-2012/9667-9669 dated 26/03/2012 with specific condition to prevent & control of water pollution. This consent was valid upto 31/12/2014.
6. And whereas P.P. was issued Show Cause Notice for intended refusal of Consent to Operate on 28/09/2016. However, P.P. has failed to submit any reply.
7. And whereas the STP (Bhiwadi) was inspected by the officials of the Board on 16/03/2018 and following observation were made
 - a. No water balance record was provided at the STP.
 - b. One among three submerged motors at main pumping station was out of work.
 - c. There was no mixing in the equalization tank because the equalizer was out of work.
 - d. Treated/untreated water effluent was being discharged under the boundary wall into the neighbouring vacant area.
 - e. The pumping motor of Chlorine dose was damaged.
 - f. Laboratory conditions were miserable.
 - g. Housekeeping was very poor.
 - h. TSS,COD and BOD in the treated effluent was found to be beyond prescribed limits.
8. And whereas Show Cause Notice for refusal of the pending Consent to Operate was issued on 18/12/2014 and again on 28/9/2016. However, no concrete action has been taken by the project proponent.
9. And whereas the above observations clearly indicate that the STP Bhiwadi has not complied with the provisions of the Water Act and the conditions of the Consent to Operate letter dated 26/03/2012.
10. And whereas non compliance of the provisions of the Water Act and the conditions of Consent to Operate granted vide letter dated 26/03/2012 makes the Project Proponent liable for the legal action under provisions of the Act.

If you have any objection against aforesaid intended action, you may submit your reply to this office with a copy to Regional Office of the Board at Bhiwadi within a period of 15 days from the date of issue of this notice, failing which, the intended action shall be taken without any further intimation.

This bears the approval of the competent authority.

Yours sincerely


(K.C.A. Arun Prasad)
Member Secretary



01493-221435

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi

RPCB/RO/BWD/2299/ 24/95-96

Date: 14/2/19

The CEO, BIDA,
Bhiwadi

Regd

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 04/02/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the BIDA, Bhiwadi at new Bhiwadi Mor, Sector-1, Bhiwadi was collected on date 04/02/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	44

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the ^{unit} ~~industry~~ as per the rules

Yours sincerely,

K.C. Gupta
Regional Officer
o/c

Copy to: Master File

Regional Officer
o/c



01493-2214

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi

RPCB/RO/BWD/2299/ 3/6-22

Date: 14/05/19

The CEO, BIDA,
Bhiwadi

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 10/04/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the BIDA, Bhiwadi at new Bhiwadi Mor, Sector-1, Bhiwadi was collected on date 10/04/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	44

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the unit as per the rules

Yours sincerely,


K.C. Gupta
Regional Officer
o/c

Copy to: Master File


Regional Officer
o/c



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2299/ 431-432

Date: 12/06/19

The CEO, BIDA,
Bhiwadi

By Hand

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref : - Sample from the outlet of STP collected by the Board Officials on dated 13/05/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the BIDA, Bhiwadi at new Bhiwadi Mor, Sector-1, Bhiwadi was collected on date 13/05/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	44

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintainance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the industry as per the rules

Yours sincerely,

K.C. Gupta

Regional Officer

o/c

Regional Officer

o/c

Copy to: Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2299/2035

Date: 08/11/19

The CEO, BIDA,
Bhiwadi

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 31/10/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the BIDA, Bhiwadi at new Bhiwadi Mor, Sector-1, Bhiwadi was collected on date 31/10/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	34

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintainance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the industry as per the rules

Yours sincerely,

Regional Officer
o/c

Regional Officer

o/c

Copy to: Master File



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2299/ 3501-3502

Date: 30.01.2020

The CEO, BIDA,
Bhiwadi

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 10/01/2020.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the BIDA, Bhiwadi at new Bhiwadi Mor, Sector-1, Bhiwadi was collected on date 10/01/2020 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	42.5

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintainance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the industry as per the rules

Yours sincerely,

Vivek Goel
Regional Officer

Copy to: Master File

o/c

Regional Officer

o/c



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2299/ 2906

Date: 26/11/2020

The CEO, BIDA,
Bhiwadi

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 28/10/2020.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the BIDA, Bhiwadi at new Bhiwadi Mor, Sector-1, Bhiwadi was collected on date 31/10/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	43
2	Total Suspended solids (TSS) mg/l	100	105

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintainance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the industry as per the rules

Yours sincerely,

Copy to: Master File

Regional Officer
o/c

Regional Officer
o/c



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2299/ 4067

Date. 24.03.2021

CEO, BIDA
Bhiwadi

Subject.- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 08/03/2021.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown.-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the BIDA, was collected on date 08/03/2021 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits.-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	42
2	Total Suspended solids mg/L	100	136

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.

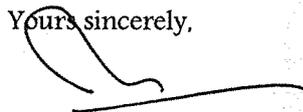


Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

6. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the unit as per the provisions of Water Act, 1974

Yours sincerely,


Vivek Goel

Regional Officer





Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-2711263 e-mail : member-secretary@rpcb.nic.in
TollFreeHelpLine No. : 18001806127 Ext. 7

Registered A/D & e-mail

F. 14/Tech- Alwar(401)RPCB/ (12-STP)/1385

Date: 11/1/2021

Chief executive Officer,
Bhiwadi Integrated Development authority (BIDA)
Bhiwadi
Distt-Alwar.
Email : alwar.jaipur@gmail.com

Subject:- Show Cause Notice for intended prosecution for violation of section 25/26 read with section 44 of the Water (Prevention & Control of Pollution) Act, 1974 for 4 MLD STP at Bhiwadi, Distt- Alwar.

Reference:- (i) This office letter dated 21.08.2020.

Sir,

1. Whereas the Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as the Water Act) came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Water Act has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution.
4. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
5. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
- 6.
7. And whereas section 44 provides for whoever contravenes the provisions of section 25 or 26 shall be punishable with imprisonment for a term which shall not be less than one year six months but which may extend to six years with fine.
8. And whereas, Bhiwadi Integrated Development Authority(BIDA), Bhiwadi (hereinafter called as the "Project Proponent") is operating STP of 04 MLD capacity at Bhiwadi.
9. And whereas, the STP was inspected on 20.02.2020 by officials of the Board and it was observed that:-

08/01/2021
SP/BIDA
JSD(A)
22/1

- a. The STP was non-operational.
 - b. Lumps of sludge was floating on the surface of treated sewage collection tank which shows that STP is not being operated properly.
 - c. Flow measurement facilities have not been provided at final outlet of treated sewage discharge.
 - d. Log book of STP operation and routine analysis of sewage water was not being maintained.
 - e. Waste water through a flexible pipe line was being discharged into adjacent plot, which was accumulated in open plot forming a cesspool.
11. And whereas, the analysis results of the sample of effluent collected on 20/02/2020 from treated water collection tank of STP shows that the effluent at the outlet does not conform to the standards prescribed in respect of Bio-Chemical Oxygen Demand (48 mg/l against limit of 10 mg/l), Total Suspended Solids (71 mg/l against limit of 20 mg/l and Chemical Oxygen Demand (145 mg/l against limit of 50 mg/l).
 12. And whereas, a show cause notice was issued by the Board vide letter dated 13.03.2020 and reply received at this office on 23.06.2020 found inadequate.
 13. And whereas, an O.B.H. was held on 05.08.2020 and O.B.H was attended by an official who was not well versed with the issue nor any written reply/evidences have been submitted by the project proponent with regards to claims of having improved system/operation and maintenance of the STP.
 14. And whereas, the above observations show that the Project Proponent has failed to comply provision of the Water Act.
 15. And whereas, your application for Consent to Operate dated 28.08.2014 has been refused on 21.08.2020 under the Water Act for the reasons mentioned therein.
 16. And whereas, you are operating the STP without prior Consent to Operate under the provision of Water Act, and making discharge of polluted and obnoxious matter in excess of the prescribed limits, which is violation of the Water Act and a punishable offence under section 44 of the Water Act.
 17. And Whereas, section 48 of the Water Act provides that in case an offence under this Act has been committed by any Department of Government, the Head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.
 18. And Whereas the Hon'ble NGT in the matter of O.A No. 593/2017 in its order dated 28.08.2019 has given following directions regarding imposition of Environmental compensation for violation of the rules:-

“All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment”.

19. And whereas the Hon'ble NGT in O.A no. 593/2017 Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors. in its order dated 21.09.2020 has inter-alia directed as under:-
 - (i) That state may ensure that STPs meet the laid down norms and remedial action be taken wherever norms are not met.
 - (ii) It must be ensured that no untreated sewage/effluent is discharged into any water body.

20. And therefore, the Board, in view of the above non compliances and violation intends to initiate legal action against the Project Proponent under section 43/44 of the Water Act.

If you have any submission/reply to the intended action, you may submit your reply to this office along with copy to R.O, Bhiwadi by **15.01.2021** failing which State Board will be constraint to initiate legal action Under Section 43/ 44 of the Water Act, against the Project Proponent for violating provisions of the Water Act.

This bears approval of the competent authority.

Yours Sincerely

— || —
(Niraj Mathur)
GIC, Liquid Waste

F.1 4/Tech- Alwar(401)RPCB/ (12-STP)/

Date:

Copy to following for information / necessary action:

- (i) Regional Officer, Rajasthan State Pollution Control Board, Bhiwadi –Please discuss the issue with officials of BIDA, Bhiwadi and explain the provisions of Water Act and directions of Hon'ble NGT.
- (ii) Master File, Liquid waste, RPCB, Jaipur.


GIC, Liquid Waste



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi,
Ph. No. 01493-221435

RPCB/RO/BWD/2815/ 2341-2342

Date: 16/01/19

The Commissioner
Municipal Council
Bhiwadi

Sub: - Show Cause notice under section 33-A of Water (Prevention &, Control of Pollution) Act 1974 and section 31-A of Air (Prevention &, Control of Pollution) Act 1981

Ref: - Inspection of the STP carried on date 27/12/2018.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

- 1) And whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
- 2) Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
- 3) And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
- 4) And whereas keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
- 5) And whereas an inspection of STP was carried out by Board officials on 27/12/2018.
- 6) And whereas during inspection it has been observed that:-
 - i. That the STP is in partial operation and is being operated without obtaining prior Consent to Operate from the State Board.
 - ii. That Flow measurement facilities have not been provided at inlet and outlet of STP.
 - iii. That records of sewage received at STP is not being maintained.
 - iv. That Log book of STP operation was not being maintained.
 - v. That Arrangement for disinfection of treated waste water (Chlorine contact) have not been installed yet.
 - vi. That no arrangements have been provided to collect the sludge accumulated at the bottom of the batch reactor.
 - vii. That Centrifuge/Filter press for dewatering of sludge have not been installed.
 - viii. That the sludge generated from the grit separation unit is being collected in the open containers and is being disposed in the open land of RHB near the boundary of STP in haphazard manner.
 - ix. That the analysis report of treated waste water indicates that parameters BOD, COD, Oil & Grease are exceeding the prescribed standards. (Copy of analysis report enclosed).



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi,
Ph. No. 01493-221435

- x. That treated waste water is neither being utilized for plantation/horticulture nor this treated waste water is in conformity with the standards prescribed under EP Act'86 for disposal into inland surface water.
 - xi. That the entire treated effluent is being pumped through an underground pipeline to an open land adjoining the STP, this created a pool of effluent on the land adjoining to STP.
 - xii. That you have failed to comply with the Condition No. 08,10,11,12,13 mentioned in the Consent to Establish issued by the State Board vide letter no. F(PLG)/Alwar(Tijara)/41(1)/2017-2018/5836-5838 dated 29/02/2017.
- 7) And whereas the above observations indicate that you have failed to comply with the provisions of the Water Act and Air Act.
- 8) And whereas above stated non-compliances and violations of the provisions of the Air Act and Water Act have been viewed seriously by the Board.

You are therefore advised to submit your reply in this regard within a period of 15 days from the date of issue of this notice, failing which strict legal action may be initiated without any further notice.

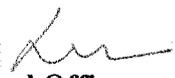

(K.C.Gupta)

Regional Officer,
Bhiwadi

o/c

Copy to: -

1. Master File


Regional Officer,
Bhiwadi

o/c



01493-221435

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi

RPCB/RO/BWD/2815/ 314-315

Date: 14/05/19

**The Commissioner
Municipal Council,
Bhiwadi**

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 09/04/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by you at Rajasthan Housing Board arravali Vihar, Bhiwadi was collected on date 09/04/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	50

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the unit as per the rules

Yours sincerely,

K.C. Gupta
Regional Officer

Copy to: Master File

OK

Regional Officer

OK



3-221435

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi

RPCB/RO/BWD/2815/ 1405406

Date: 02/08/19

The Commissioner,
Municipal Council,
Bhiwadi

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 15/07/2019.
Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the Municipal Council, Bhiwadi at Rajasthan Housing Board, Arravali Vihar, Bhiwadi was collected on date 15/07/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	37

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintainance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the industry as per the rules

Yours sincerely,

K.C. Gupta
Regional Officer

o/c

Regional Officer

o/c

Copy to: Master File



1493-221435

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi

RPCB/RO/BWD/2815/ 1602-1604

Date: 06/09/19

**The Commissioner,
Municipal Council,
Bhiwadi**

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 08/08/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the Municipal Council, Bhiwadi at Rajasthan Housing Board, Arravali Vihar, Bhiwadi was collected on date 08/08/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biochemical Oxygen Demand (BOD) mg/l	30	37

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintainance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report, also provide the details about the disposal of STP treated water within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the industry as per the rules

Yours sincerely,


K.C. Gupta
Regional Officer

Copy to: Master File


Regional Officer





01493-221435

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi

RPCB/RO/BWD/2815/ 1009-1090

Date: 25/10/19

The Commissioner,
Municipal Council,
Bhiwadi

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 17/09/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the Municipal Council, Bhiwadi at Rajasthan Housing Board, Arravali Vihar, Bhiwadi was collected on date 17/09/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biochemical Oxygen Demand (BOD) mg/l	30	60
2	Total Suspended Solid mg/l	100	115

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
6. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintainance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report, also provide the details about the disposal of STP treated water within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the industry as per the rules

Yours sincerely,

Vivek Goel
Regional Officer

o/c
Regional Officer

Copy to: Master File

o/c



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2815/ 2774-75

Date: 19/12/19

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for intended refusal of application of Consent to Operate under Water Act, 1974 & Air Act, 1981

Ref :- 1. Your application for consent to operate dated 25/01/2019
2. Inspection of STP on dated 18/11/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (RHB, capacity 1.5 MLD) was carried out on 18.11.2019 and following deficiencies were observed.
 - That the Flow measurement facilities have not been provided at final outlet of treated water discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the arrangement for chemical dosing (Polyelectrolyte unit) and disinfection of treated waste water (Chlorine contact unit) have not been installed yet which is non compliance of the Conditions no. 8 & 12 of the CTE issued by the State Board.
 - That the no arrangements have been provided to collect the sludge accumulated at the bottom of the batch reactor which is non compliance of the Conditions no. 10 of the CTE issued by the State Board.

- That the Centrifuge/Filter press for dewatering of sludge has been found non operational, further the sludge generated from the grit separation is being collected in the open containers and is being disposed in the open land of RHB near the boundary of STP, which is non compliance of the Conditions no. 10 of the CTE issued by the State Board.
 - That the Civil work of conveying pipeline for treated waste water to overhead storage tank of capacity 100 KLD was incomplete.
 - That the entire treated effluent is being pumped through an underground pipeline to on open land adjoining the STP, this effluent collectively created a pool of effluent on the land adjoining to STP. Presently treated waste water is not being utilized for plantation/horticulture, and forming cess pool near STP, which is non compliance of the Consent no. 08 of the CTE issued by the State Board.
5. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non compliances, this show cause notice is being served upon you as to why, your application for consent to operate as referred above, not be refused. Please arrange to submit your reply alongwith evidence based compliance report within 15 days i.e. latest by 03/01/2020 directly to HO, RPCB, Jaipur with copy to this office, failing which proposed action may be initiated without any further notice in the matter.

Yours sincerely,



Vivek Goel
Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



Regional Officer

o/c
B/B



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2815/3859-3860

Date: 10.03.2021

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject.- Show cause notice for non compliances of Consent to Operate conditions under Water Act, 1974 & Air Act, 1981

Ref :- 1. CTO letter no. F(PLG)/Alwar(Tijara)/41(1)/2017-2018/831-833 dated 06/03/2020
2. Inspection of STP on dated 09/103/2021.

Sir,

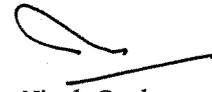
This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown.-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (RHB, 1.5 MLD) was carried out by Board officials on 09.03.2021 and following deficiencies were observed.
 - That the Flow measurement facilities have not been provided at final outlet of treated wastewater discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the treated waste water was being discharged at Thada Nallah as intimated by representative present during inspection.
 - That sewer line connections have not been done so far most of the areas proposed to be connected.

5. And whereas, you have not submitted any concrete action plan for utilization of treated waste water so far and it is being discharged here and there.
6. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why appropriate legal action may not be initiated against you. In case, if you have any objection against proposed action, you may submit your reply along with corrective measures taken by you and an action plan for utilization of treated waste water, time line for completion of property connections etc in form of Action taken report (ATR) latest by 25/03/2021 directly to HO RPCB, Jaipur with copy to this office, failing which, proposed action may be initiated against you without any further notice in the matter.

Yours sincerely,



Vivek Goel

o/c Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



Regional Officer

o/c
BB



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2815/3896-3897

Date : 15.03.2021

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 11/01/2021.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (here in after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. And whereas, sample from the outlet of STP being operated by the **Municipal Council, Bhiwadi**, at Rajasthan Housing Board Colony, Bhiwadi was collected on date 13/05/2019 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	43

4. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.
5. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintainance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the industry as per the rules

Yours sincerely,

(Vivek Goel)
Regional Officer

Copy to: Master File

o/c

Regional Officer

राजस्थान

o/c



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2815/ 4068

Date. 24.03.2021

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject.- Show cause notice under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref :- Sample from the outlet of STP collected by the Board Officials on dated 08/03/2021.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (herein after called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown--

1. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas, the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water pollution and for maintaining and restoring the wholesomeness of water.
4. . And whereas, sample from the outlet of STP being operated by the Municipal Council, Bhiwadi, at Rajasthan Housing Board Colony, Bhiwadi was collected on date 08/03/2021 and the analysis report of sample collected indicate following parameters exceeding the prescribed limits:-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	Biological Oxygen Demand (BOD) mg/l	30	66
2	Chemical Oxygen Demand (COD) mg/l	250	271
3	Total Suspended solids mg/L	100	181

5. And whereas, it is evident from the Analysis Report that the STP is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment protection Act 1986.

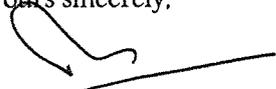


Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

6. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the STP so as to get the quality of treated effluent as per the standards and submit action taken report within a period of 15 days from the issue of this notice, failing which, action shall be initiated against the unit as per the provisions of Water Act, 1974

Yours sincerely,


Vivek Goel

Regional Officer

GIS




REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2815/ 254-255

Date: 02/07/21

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject.- Show cause notice for non compliances of Consent to Operate conditions under Water Act, 1974 & Air Act, 1981

Ref :- 1. CTO letter no. F(PLG)/Alwar(Tijara)/41(1)/2017-2018/831-833 dated 06/03/2020
2. Inspection of STP on dated 14/06/2021.

Sir,

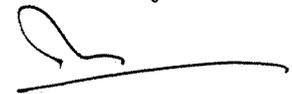
This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown.-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (RHB, 1.5 MLD) was carried out by Board officials on 14.06.2021 and following deficiencies were observed.
 - That the STP was found no operational during the inspection.
 - That the Flow measurement facilities have not been provided at final outlet of treated wastewater discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the treated waste water was being discharged at Thada Nallah as intimated by representative present during inspection.
 - That sewer line connections have not been done so far in most of the areas proposed to be connected.

5. And whereas, you have not submitted the reply of Show cause notice issued to you on dated 10/03/2021 till date.
6. And whereas, you have not submitted any concrete action plan for utilization of treated waste water so far and it is being discharged here and there.
7. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why appropriate legal action may not be initiated against you. In case, if you have any objection against proposed action, you may submit your reply along with corrective measures taken by you with action plan for utilization of treated waste water, time line for completion of property connections etc in form of Action taken report (ATR) latest by 19/07/2021 directly to HO RPCB, Jaipur with copy to this office, failing which, proposed action may be initiated against you without any further notice in the matter.

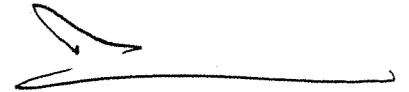
Yours sincerely,



Vivek Goel

Regional Officer

Copy to: Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information with request to take up the matter with LSG Deptt. at HO level.



Regional Officer

6/c
B/B



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2814/ 2776-77

Date: 19/12/19

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject.- Show cause notice for intended refusal of application of Consent to Operate under Water Act, 1974 & Air Act, 1981

Ref :- 1. Your application for consent to operate dated 25/01/2019
2. Inspection of STP on dated 21/11/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown.-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (Mundana mev, capacity 2MLD) was carried out on 21.11.2019 and following deficiencies were observed.
 - That the Flow measurement facilities have not been provided at inlet and final outlet of treated water discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the SCADA (Supervisory control and data acquisition) system has not been installed to monitor and control the treatment of waste water.

- That the arrangement for chemical dosing (Polyelectrolyte unit) and disinfection of treated waste water (Chlorine contact unit) have not been installed yet which is noncompliance of the Conditions no. 8 &12 of the CTE issued by the State Board.
 - That the no arrangements have been provided to collect the sludge accumulated at the bottom of the batch reactor which is non compliance of the Conditions no. 10 of the CTE issued by the State Board.
 - That the Centrifuge/Filter press for dewatering of sludge has not been installed yet.
5. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non compliances, this show cause notice is being served upon you as to why, your application for consent to operate as referred above, not be refused. Please arrange to submit your reply alongwith evidence based compliance report within 15 days i.e. latest by 03/01/2020 directly to HO, RPCB, Jaipur with copy to this office, failing which proposed action may be initiated without any further notice in the matter.

Yours sincerely,



Vivek Goel

r/k Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



r/k Regional Officer





REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2814/ 4106-02

Date: 02/03/2020

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for intended refusal of application of Consent to Operate under Water Act, 1974 & Air Act, 1981

Ref :- 1. Your application for consent to operate dated 25/01/2019
2. Inspection of STP on dated 24/02/2020.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (Mundana Mex, capacity 2MLD) was carried out on 24.02.2020 and following deficiencies were observed:
 - That STP was non- operational.
 - That the Flow measurement facilities have not been provided at inlet and final outlet of treated water discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the SCADA (Supervisory control and data acquisition) system has not been installed to monitor and control the treatment of waste water.
 - That sewer line connection have not been done in rest of the proposed areas.

- That the arrangement for chemical dosing (Polyelectrolyte unit) and disinfection of treated waste water (Chlorine contact unit) have not been installed yet which is noncompliance of the Conditions no. 8 &12 of the CTE issued by the State Board.
 - That the no arrangements have been provided to collect the sludge accumulated at the bottom of the batch reactor which is non compliance of the Conditions no. 10 of the CTE issued by the State Board.
 - During inspection it was observed that partially/untreated waste water is being discharged into RIICO Drain and is being accumulated in the adjacent/ near by open plots/ low lying areas.
5. And whereas, you have not submitted the reply of SCN issued by this office vide letter dated 19/12/2019 till date even after lapse of more than 02 months.
6. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non compliances, this show cause notice is being served upon you as to why, your application for consent to operate as referred above, not be refused. Please arrange to submit your reply alongwith action plan for reuse of treated waste water latest by 16/03/2020 to HO, RPCB, Jaipur with copy to this office, failing which proposed action may be initiated without any further notice in the matter.

Yours sincerely,


Vivek Goel
Regional Officer

Copy to: Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.


Regional Officer




REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2814/ 258-259

Date: 02/08/21

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject.- Show cause notice for non compliances of Consent to Operate conditions under Water Act, 1974 & Air Act, 1981

Ref :- 1. CTO letter no. F(Plan)/ Alwar(Tijara)/2992(1)/2017-2018/828-830 dated 03/06/2020
2. Inspection of STP on dated 14/06/2021.

Sir,

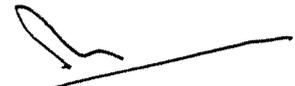
This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (Mundana Mev 02 MLD) was carried out by Board officials on 14.06.2021 and following deficiencies were observed.
 - That the Flow measurement facilities have not been provided at final outlet of treated wastewater discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the Chlorination/disinfection of treated waste water was not carried out by the industry.
 - During inspection it was observed that waste water was being discharged to RIICO drain through a flexible pipe.

- That sewer line connections have not been done so far in most of the areas proposed to be connected.
5. And whereas, you have not submitted the reply of Show cause notice issued to you on dated 10/03/2021 till date.
 6. And whereas, you have not submitted any concrete action plan for utilization of treated waste water so far and it is being discharged here and there.
 7. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why appropriate legal action may not be initiated against you. In case, if you have any objection against proposed action, you may submit your reply along with corrective measures taken by you with action plan for utilization of treated waste water, time line for completion of property connections etc in form of Action taken report (ATR) latest by 19/07/2021 directly to HO RPCB, Jaipur with copy to this office, failing which, proposed action may be initiated against you without any further notice in the matter.

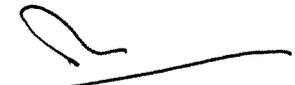
Yours sincerely,



Vivek Goel

6/e Regional Officer

Copy to: Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information with request to take up the matter with LSG Deptt. at HO level.



Regional Officer

6/e

BB



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2814/3863-3864

Date: 10.03.2021

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for non compliances of Consent to Operate conditions under Water Act, 1974 & Air Act, 1981

Ref :- 1. CTO letter no. F(Plan)/ Alwar(Tijara)/2992(1)/2017-2018/828-830 dated 03/06/2020
2. Inspection of STP on dated 09/103/2021.

Sir,

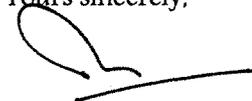
This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (Mundana Mev 02 MLD) was carried out by Board officials on 09.03.2021 and following deficiencies were observed.
 - That the Flow measurement facilities have not been provided at final outlet of treated wastewater discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - During inspection it was observed that waste water was being discharged to RIICO drain through a flexible pipe.
 - That sewer line connections have not been done so far most of the areas proposed to be connected.

5. And whereas, you have not submitted any concrete action plan for utilization of treated waste water so far and it is being discharged here and there.
6. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why appropriate legal action may not be initiated against you. In case, if you have any objection against proposed action, you may submit your reply along with corrective measures taken by you a action plan for utilization of treated waste water, time line for completion of property connections etc in form of Action taken report (ATR) latest by 25/03/2021 directly to HO RPCB, Jaipur with copy to this office, failing which, proposed action may be initiated against you without any further notice in the matter.

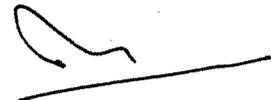
Yours sincerely,



Vivek Goel

o/k Regional Officer

✓ Copy to: Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



o/k Regional Officer

BB



Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

RPCB/RO/BWD/2814/026

REGISTERED

Date: 17/09/2021

The Commissioner,
Municipal Council, Bhiwadi
Tehsil- Tijara, District- Alwar

Sub- Show cause notice under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Ref. Sample form the final outlet of STP collected by the Board's officials on 11/08/2021.

Sir,

This is without prejudice to the right of Rajasthan State Pollution Control Board (herein After referred to as 'the Board') to initiate proceedings under the various provisions of Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as "the Water Act") for violation of provisions of the Act here-in-after shown.-

- 1) And whereas the Water Act has come into force in whole of State of Rajasthan with effect from 23.3.1974.
- 2) And whereas the Water Act has been enacted to provide for prevention & control of water pollution & for maintaining & restoring the wholesomeness of water.
- 3) And whereas keeping in view the Board has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution.
- 4) And whereas, sample was collected from final outlet of STP Mundana mev (capacity 02MLD) being operated by Municipal Council, Bhiwadi was collected on 11.08.2021 and the analysis report of sample collected indicates following parameters exceeding the prescribed limits.-

S. No.	Parameter	Prescribed limit	Results of Analysis
1	BOD (mg/l)	30	86
2	COD(mg/l)	250	301
3	TSS(mg/l)	100	132

- 5) And whereas it is evident from the analysis report that the STP Mundana mev (capacity 02MLD) is not being operated properly and it has failed to treat the waste water upto the norms prescribed under the Environment Protection Act, 1986.



Regional Office

RAJASTHAN STATE POLLUTION CONTROL BOARD
G. O.-1, Phase-II, RIA Bhiwadi, Ph. No. 01493-221435

- 6) And whereas above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

Therefore, you are advised to improve upon operation and maintenance of the STP Mundana mev (capacity 02MLD) so as to get the quality of treated effluent as per the standard and submit action taken report within a period of 15 days from issue of this notice, failing which, action shall be initiated against the unit as per the rules.

Yours sincerely

Vivek Goel
Regional Officer



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2816/ 2700-5701

Date: 19/12/19

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for intended refusal of application of Consent to Operate under Water Act, 1974 & Air Act, 1981

Ref :- 1. Your application for consent to operate dated 25/01/2019
2. Inspection of STP on dated 22/11/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of STP (Near Existing STP, capacity 3MLD) was carried out by officials of this office on 22.11.2019 and following deficiencies were observed.
 - That the STP was found under installation and commissioning state.
 - That the chemical dosing, chlorination unit and centrifuge/Filter press for dewatering of sludge have not installed as yet.
 - That the in automation part panels for SCADA System has installed but sensors for different parameters are yet to be installed.
 - That the laying of electricity lines for different units of STP is not completed as yet
 - That out of 4842 house sewer line connections only 57 houses have been connected to sewer line so far.

- That you are also required to submit action plan for recycling of treated waste water.

5. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why, application for consent to operate as referred above, be not refused. Please arrange to submit your reply alongwith compliance report within 15 days i.e. latest by 03/01/2020 directly to HO, RPCB, Jaipur with copy to this office, failing which proposed action may be initiated without any further notice in the matter.

Yours sincerely,



Vivek Goel

o/c Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



Regional Officer

o/c
RB



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2816/ 3861-3862

Date: 10.03.2021

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for non compliances of Consent to Operate conditions under Water Act, 1974 & Air Act, 1981

Ref : 1. CTO letter no. F(Plan)/Alwar(Tijara)/3000(1)/2018-2019/1439-1442 dated 19/06/2020.
2. Inspection of STP on dated 09/10/2021.

Sir,

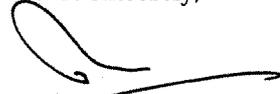
This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (Near existing BIDA STP, 03 MLD) was carried out by Board officials on 09.03.2021 and following deficiencies were observed:
 - That the Flow measurement facilities have not been provided at final outlet of treated wastewater discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the treated waste water was being discharged at Thada Nallah as intimated by representative present during inspection.
 - That sewer line connections have not been done so far most of the areas proposed to be connected.

5. And whereas, you have not submitted any concrete action plan for utilization of treated waste water so far and it is being discharged here and there.
6. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why appropriate legal action may not be initiated against you. In case, if you have any objection against proposed action, you may submit your reply along with corrective measures taken by you a ction plan for utilization of treated waste water, time line for completion of property connections etc in form of Action taken report (ATR) latest by 25/03/2021 directly to HO RPCB, Jaipur with copy to this office, failing which, proposed action may be initiated against you without any further notice in the matter.

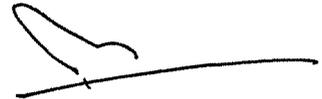
Yours sincerely,



Vivek Goel

o/c Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



o/c Regional Officer

3/3



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2816/ 256-257

Date: 02/07/21

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for non compliances of Consent to Operate conditions under Water Act, 1974 & Air Act, 1981

Ref : 1. CTO letter no. F(Plan)/Alwar(Tijara)/3000(1)/2018-2019/1439-1442 dated 19/06/2020.

2. Inspection of STP on dated 14/06/2021.

Sir,

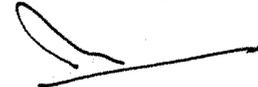
This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (Near existing BIDA STP, 03 MLD) was carried out by Board officials on 14.06.2021 and following deficiencies were observed.
 - That the STP was found non- operational during the inspection.
 - That the Flow measurement facilities have not been provided at final outlet of treated wastewater discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the treated waste water was being discharged at Thada Nallah as intimated by representative present during inspection.
 - That sewer line connections have not been done so far in most of the areas proposed to be connected.

5. And whereas, you have not submitted the reply of Show cause notice issued to you on dated 10/03/2021 till date.
6. And whereas, you have not submitted any concrete action plan for utilization of treated waste water so far and it is being discharged here and there.
7. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why appropriate legal action may not be initiated against you. In case, if you have any objection against proposed action, you may submit your reply along with corrective measures taken by you with action plan for utilization of treated waste water, time line for completion of property connections etc in form of Action taken report (ATR) latest by 19/07/2021 directly to HO RPCB, Jaipur with copy to this office, failing which, proposed action may be initiated against you without any further notice in the matter.

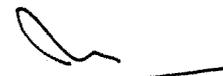
Yours sincerely,



Vivek Goel

Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information with request to take up the matter with LSG Deptt. at HO level.



Regional Officer

etc
B
B



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2816/2799-2800

Date: 19/12/19

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for intended refusal of application of Consent to Operate under Water Act, 1974 & Air Act, 1981

Ref :- 1. Your application for consent to operate dated 25/01/2019
2. Inspection of STP on dated 22/11/2019.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of STP (Santhalka STP, capacity 3MLD) was carried out by officials of this office on 22.11.2019 and following deficiencies were observed.
 - That the STP was found under construction as yet.
 - That the civil work for construction of Inlet sump well, SBR tank, administration block and underground reservoir tank are under process.
 - That the Inlet pumps, Coarse & grit removal systems, air compressors with diffusers (Metal and membrane), decanters, chemical dosing (polyelectrolyte), chlorination unit and centrifuge/Filter press for dewatering of sludge were not installed as yet.
 - That the in automation part panels for SCADA System has installed but sensors for different parameters are yet to be installed.

That the laying of electricity lines for different units of STP is not completed as yet

- That out of 6310 house sewer line connections till date not a single house has been connected to sewer line so far.
- That you are also required to submit action plan for recycling of treated waste water.
- That stack height provided within DG Set of 250 KVA was found inadequate.

5. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why, application for consent to operate as referred above, be not refused. Please arrange to submit your reply alongwith compliance report within 15 days i.e. latest by 03/01/2020 directly to HO, RPCB, Jaipur with copy to this office, failing which proposed action may be initiated without any further notice in the matter.

Yours sincerely,



Vivek Goel

OK Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



OK Regional Officer

OK
21/3



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2816/ 4266-67

Date: 12/03/2020

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for intended refusal of application of Consent to Operate under Water Act, 1974 & Air Act, 1981

Ref :- 1. Your application for consent to operate dated 25/01/2019
2. Inspection of STP on dated 24/02/2020.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as "the Board") to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as "the Water Act") and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of STP (Santhalka STP, capacity 3MLD) was carried out by officials of this office on 24.02.2020 and following deficiencies were observed:
 - That the STP was found under construction as yet.
 - That the civil work for construction of Inlet sump well, SBR tank, administration block and underground reservoir tank are under process.
 - That the Inlet pumps, Coarse & grit removal systems, air compressors with diffusers (Metal and membrane), decanters, chemical dosing (polyelectrolyte), chlorination unit and centrifuge/Filter press for dewatering of sludge were not installed as yet.
 - That the in automation part panels for SCADA System has installed but sensors for different parameters are yet to be installed.
 - That the laying of electricity lines for different units of STP is not completed as yet

- That out of 6310 house sewer line connections till date not a single house has been connected to sewer line so far.
 - That you are also required to submit action plan for recycling of treated waste water.
 - That stack height provided within DG Set of 250 KVA was found inadequate.
5. And whereas, you have not submitted the reply of SCN issued by this office vide letter dated 19/12/2019 till date even after lapse of more than 02 months.
 6. And whereas, you have failed to complete the work of STP as per the proposals submitted to the Board. Therefore, you are required to expedite the work of STP to complete it.
 7. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why, application for consent to operate as referred above, be not refused. Please arrange to submit your reply alongwith expected date of completion, sewer connection and plan for reuse of treated waste water latest by 16/03/2020 to HO, RPCB, Jaipur with copy to this office, failing which proposed action may be initiated without any further notice in the matter.

Yours sincerely,



Vivek Goel

Regional Officer

Copy to: Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



Regional Officer



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2814/ 671-672

Date: 20/8/20

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for non compliances of consent to operate conditions issued under Water Act, 1974 & Air Act, 1981

Ref : 1. CTO letter no F(Plan)/Alwar(Tijara)/2992(1)/2017-2018/828-830 dated 03/06/2020
2. Inspection of STP on dated 06/08/2020.

Sir,

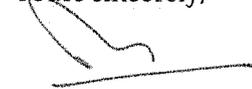
This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of STP (Mundana mev, capacity 2MLD) was carried out on 06.08.2020 by Board's officials and following deficiencies were observed.
 - That the Flow measurement facilities have not been provided at inlet and final outlet of treated water discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That the SCADA (Supervisory control and data acquisition) system has not been installed to monitor and control the treatment of waste water.
 - That sewer line connection have not been done for most of the areas proposed to be connected, resulting very less effluent is reaching up to STP.

- That the arrangement for chemical dosing (Polyelectrolyte unit) and disinfection of treated waste water (Chlorine contact unit) have not been installed yet..
 - That no arrangements have been provided to collect the sludge accumulated at the bottom of the batch reactor, which is non compliance of the Conditions no. 08 of the CTO issued by the State Board.
 - That partially/untreated waste water is being discharged into RIICO Drain, which is non compliance of the Conditions no. 07 of the CTO issued by the State Board.
5. And whereas, above stated non- compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non compliances, you are directed to take corrective measures immediately. Besides this show cause notice is being served upon you as to why appropriate punitive action may not be initiated against you. Please arrange to submit your reply alongwith action taken report (ATR) latest by 02/09/2020 to HO, RPCB, Jaipur as well as to this office, failing which proposed action may be initiated without any further notice in the matter.

Yours sincerely,



Vivek Goel

o/c Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



o/c Regional Officer

RB



REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2814/3 865-3866

Date: 10.03.2021

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject.- Show cause notice for non compliances of Consent to Operate conditions under Water Act, 1974 & Air Act, 1981

Ref :- 1. CTO letter no. F(Plan)/Alwar(Tijara)/2993(1)/2017-2018/5425-5427 dated 23/02/2021
2. Inspection of STP on dated 09/103/2021.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (Santhalka 03 MLD) was carried out by Board officials on 09.03.2021 and following deficiencies were observed.
 - That the Sewage treatment plant (STP) was found non operational during inspection.
 - That the Flow measurement facilities have not been provided at final outlet of treated wastewater discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That treated waste water was being discharged at kali Mohan Ram Baba at Khali Kholi Bhiwadi as intimated by representative present during inspection.

- That sewer line connections have not been done so far most of the areas proposed to be connected.
5. And whereas, you have not submitted any concrete action plan for utilization of treated waste water so far and it is being discharged here and there.
 6. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why appropriate legal action may not be initiated against you. In case, if you have any objection against proposed action, you may submit your reply along with corrective measures taken by you and action plan for utilization of treated waste water, time line for completion of property connections etc in form of Action taken report (ATR) latest by 25/03/2021 directly to HO RPCB, Jaipur with copy to this office, failing which, proposed action may be initiated against you without any further notice in the matter.

Yours sincerely,



Vivek Goel

etc Regional Officer

Copy to: Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information & further necessary action at HO level.



etc Regional Officer





REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

Bhiwadi Office- G.O-1, Phase-II, RIICO Industrial Area, Bhiwadi

RPCB/RO/BWD/2814/ 252-253

Date: 02/07/21

The Commissioner,
Municipal Council, Bhiwadi,
Bhiwadi

Subject:- Show cause notice for non compliances of Consent to Operate conditions under Water Act, 1974 & Air Act, 1981

Ref :- 1. CTO letter no. F(Plan)/Alwar(Tijara)/2993(1)/2017-2018/5425-5427 dated 23/02/2021
2. Inspection of STP on dated 14/06/2021.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') and the Air (Prevention & Control of Pollution) Act, 1981 for violation of various provisions of the Acts here-in-after shown:-

1. Whereas the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
2. And whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.6.1981.
3. And whereas the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of air and water.
4. And whereas inspection of your STP (Santhalka 03 MLD) was carried out by Board officials on 14.06.2021 and following deficiencies were observed.
 - That the Sewage treatment plant (STP) was found non operational during inspection.
 - That the Flow measurement facilities have not been provided at final outlet of treated wastewater discharge.
 - That the Log book of STP operation and routine analysis of sewage was not being maintained.
 - That treated waste water was being discharged at kali Mohan Ram Baba at Khali Kholi Bhiwadi as intimated by representative present during inspection.
 - That sewer line connections have not been done so far most of the areas proposed to be connected.

5. And whereas, you have not submitted the reply of Show cause notice issued to you on dated 10/03/2021 till date.
6. And whereas, you have not submitted any concrete action plan for utilization of treated waste water so far and it is being discharged here and there.
7. And whereas, above stated non-compliance of the provisions of the Water Act have been viewed seriously by the Board.

In view of above non-compliances, this show cause notice is being served upon you as to why appropriate legal action may not be initiated against you. In case, if you have any objection against proposed action, you may submit your reply along with corrective measures taken by you with action plan for utilization of treated waste water, time line for completion of property connections etc in form of Action taken report (ATR) latest by 19/07/2021 directly to HO RPCB, Jaipur with copy to this office, failing which, proposed action may be initiated against you without any further notice in the matter.

Yours sincerely,


Vivek Goel

Regional Officer

Copy to. Member Secretary, (Group (Liquid waste) RPCB Jaipur, alongwith I/R for kind information with request to take up the matter with LSG Deptt. at HO level.


Regional Officer

g/c
23